Andhra Pradesh

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Let the Minister rep-

श्री राम ग्रवधेश सिंह : (ब्यवधान) वर्जिं जाह मण नहीं है। वह बाल्मीकी ब्राह मण है। ग्रादिवासी हरिजनो को देखकर उनका मन खुशी से नाचता है, लेकिन विशष्ठ ब्राह्मण लेग चाहते है हरिजन-भ्रादिवासी कि किसी तरह से को दबाया जारे, सताया जारे।

गृह मंत्री (श्री बूटा सिह): मै अवधेश बाबू से पूछना चोहूंगा कि बाह् मणों मे भी क्या बाह मण होते है।

श्री राम ग्रवधेश सिंह : जी हां, होते है। जो पिछडे हरिजन-ग्रादिवासी को उचा उठाते है वे बाल्मिकी ब्राह्मण श्रौर जो उनका हिस्सा मारते है वे विभिष्ठ ब्राह्मण ।

श्री ग्रदल बिहारी वाजपेयी (मध्य प्रदेग) ब्राहमणों मे महा-ब्राहमण भी होते है।

REPORTED REMARKS OF HOME SINGH. MINISTER. SHRI BUTA AGAINST CHIEF MINISTER OF ANDHRA PRADESH-Contd.

SHRI MURASOLI MARAN (Tamil Nadu): Madam Deputy Chairman. Mr Advaniji has put the other day, this , Council of States has been converted into the Legislative Assembly of Andhra Pradesh, and we have been discussing conduct of the Chief Minister of Andhra Pradesh who is not here to defend himseff

We are also discussing the judgement of the intellectual Judge, according to the words of our old friend. That judgement was quoted and quoted several times. Even though many have pointed out that there are differences between the petitioner's complaint and the Court's decision, I should appreciate the efforts on They have succeeded in the other side

putting on record almost all the complaints of the petitioners in the name of the judgement.

But, Madam, the outside world and the enlightened public opinion are not native and foolish enough to believe they have said. Here is "THE TIMES OF INDIA" editorial. It has vividly described what they have done. It says:

"Mr. P. Chidambaram indulged a falsification by trying to pass off the petitiontr's complaints as part of the High Court's judgement in the aforesaid cases."

So, that is the view of the enlightened public opinion.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): What is your opinion? Is it not a judgement?

SHRI MURASOLI MARAN: I am not here to give my judgement. I was reading the editorial of "THE TIMES OF INDIA" about which the hon. Minister has spoken yesterday.

STATE IN MINISTER OF THE PERSONNEL. OF THE MINISTRY PUBLIC GRIEVANCES AND THE MINISTER OF SIONS AND STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): He has elaborately explained it yesterday. He has replied to it. (Interruptions) You say whether the complaints were answer-That is why ed yesterday or not. wants to know your views.

SHRI MURASOLI MARAN: We will discuss it outside the House This way my time in the House is being wasted. People will decide it. That is why I say the "Times of India" is one example of the enlightened public opinion.

SHRI BUTA SINGH; People have decided. I want you...

CHIDAMBARAM: They SHRI P. have decided in our favour.

SHRI V. GOPALSAMY (Tamil Nadu): People have decided in Haryana also.

SHRI P. CHIDAMBARAM: The only way the DMK party can take consolation [Shri P. Chidambaram]

is by advancing this arithmetic jugglery. This is the only way they can explain their continuous defeat in elections in Tamil Nadu.

SHRI MURASOLI MARAN: For the past 20 years you are not there in Tamil Nadu,

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): You are riding on the shoulders of the AIADMK.

SHRI V. GOPALSAMY: You had been thrown into the dustbin in 1967. Twenty years back you had been thrown into the dustbin. You will never come back. You have been buried deep. (Interruptions)

SHRI MURASOLI MARAN: The Congress Party in Tamil Nadu is a strange creature and it has no legs to walk. They have to ride either on the shoulders of DMK or AIADMK. It has been their history. (Interruptions)

SHRI V. GOPALSAMY: Their fate has been sealed totally in Tamil Nadu. Their party is totally doomed in Tamil Nadu. (Interruptions)

SHRI MURASOLI MARAN: Please permit me to go to Guntur. (Interruptions) Madam, nobody objects to Mr. Buta Singh visiting Andhra Pradesh or any other place, but the question is whether the Home Minister of India could go there and utter the statements which have appeared in newspapers. The same newspaper has editorialy given its views about the speeches and activities of Mr. Buta Singh I am quoting the editorial of the NEWSTIME. It says:

"The Union Home Minister, Mr Buta Singh, if his speeches in Guntur are taken to reveal a man and his mind, is a s'ur on the public life of the country."

This is what the NEWSTIME says.

SHRI BUTA SINGH: Hell with it. How can anybody pass judgements without having any proof? I am coming to it. Unfortunately, everybody is trying to throw mud. (Interruptions)

SHRI V. GOPALSAMY: Mr. Home Minister, you have already been buildozed in Guntur.

SHRI BUTA SINGH: I will come to Madras in the next election.

SHRI V. GOPALSAMY: It will help us. We know you will never go back to Punjab.

SHRI PARVATHANENI UPENDRA: It will cost your party 20,000 votcs, each day of your visit will cost you 20,000 votes.

श्री लाल कृष्ण ग्राडवाणी (मध्य प्रदेश): महोदया, भ्राप को स्मरण होगा कि उस दिन भ्राप ने एक निर्णय दिया था ग्रौर इस बात पर ध्यान दिलायां था कि ग्रगर मंत्री जी के बारे में कोई बात कही जाय जो ठीक न हो ता मत्नी जी को ग्रधिकार है कि वे तुरन्त--देन एंड देयर-ग्रीर ग्राप ने शब्द पढ कर सून ये थे, उठ कर कहे कि यह बात गलत वही जा रही है। श्रीर यहां पर चार दिन से लगतार बहस चल रही है। उस में कल पहली बार मैने सुना कि यह बात ठीक नहीं है। तो जबाद देते हुए ग्रंत में खड़े हो कर मंत्री जी यह कहने वाले हों कि यह गलत है तो क्या यह सदन के साथ न्याय है ? सदन के मथ यह कितना भारी भ्रन्याय है इस की ग्राप कल्पना कर सकती है।

SHRI PARVATHANENI UPENDRA: I will give an offer to the Home Minister. If he denies, all the speakers on this side will withdraw.

SHRI BUTA SINGH: I am not have to yield to such threats.

SHRI MURASOLI MARAN: It is not a threat.

श्री लाल कृष्ण ग्राडवाणी : उन्होंने एक जब्द कहा "फैन्ट स्टिक", मैंने कह मुझे बहुत खणी है कि यह सब फैन्टास्टिक है (वधान)

श्री बूटा सिंह : मैं ऐसा अनुभव करता हूं कि यह प्रथा जो इस बहस में चली है यह बद-किस्मती की वत है ऐसी प्रथा फिर न हो। मगर इसको चलाने व ले. इसको बढाने वाले, जिसको अगप डिवेट कह रहे हैं, चार दिन गालिया देने के बाद ग्राप कहें कि मैं भाग जाऊंगा ? पुझे तो जवाब देना होग। । I have to make a reply. You have levelled serious charges. (Interruptions) He has called me indicent, uncultured and uncivilised. I have to reply. Why I was sitting here all the time? It is just not listening only to the sermons from Advaniji. I will have to pay back in the same coin now.

SHRI MURASOLI MARAN: Madam, the House has not seen such a situation ever before. (Interruptions)

SHRI P. CHIDAMBARAM: You have created it.

SHRI MURASOLI MARAN: You have created.

Madam, we are discussing some of the remarks which have been uttered by the Home Minister and which have appeared in the press. Had he intervened and told this House that he did not speak like that, we would not have opened our mouths at all. We would have amended our criticism according to his argument. But yesterday the Minister of State, Mr. P. Chidambaram has intervened. Instead of him, Mr. Buta Singh could have intervened.

SHRI P. CHIDAMBARAM: There are several people who want to speak.

DEPUTY CHAIRMAN: THE Maran, please look at me.

SHRI MURASOLI MARAN: have wasted our time. (Interruptions) For the last three days you have misused, the time of this House.

THE DEPUTY CHAIRMAN: Since you have used the word 'misused', I just want to remind you that when Mr. P. Upendra first came to the Chairman and asked him to allow him to raise this matter, the Chairman said that first he will find out from the Minister and asked Mr.

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Upendra to wait till such time. But Mr. Upendra was not ready to wait and immediately he wanted to raise the matter.

SHRI PARVATHANENI UPENDRA: No, no. You are misrepresenting it. I got a slip from the Chairman that my request for special mention was kept pending. I kept quiet. But afterwards he consulted the Prime Minister and I do not know what instructions he gave. Afterwards the Chairman has sent his approval for my special mention.

SHRI BUTA SINGH: Madam, I was told that there is going to be a special mention and I have to be present in the House I came here. (Interruptions)

SHRI PARVATHANENI UPENDRA: You might not be knowing, I got two slips on that day. The first slip said that my special mention was kept Afterwards after consultations with Prime Minister the Chairman gave his permission.

SHRI BUTA SINGH: I was told that there is going to be a special mention and I have to be present here and I came. As soon as filibusters from my friends started, most of the Members said that it is a matter for debate. (Interruptions)

SHRI PARVATHANENI UPENDRA: Other Members also wanted to associate with my...(Interruptions)

SHRI BUTA SINGH: It was here and in this House (Interruptions) ... and I accepted it as a debate. It is not my argument.

THE DEPUTY CHAIRMAN: Please cooperate with me. (Interruptions) Mr Maran please continue.

SHRI MURASOLI MARAN: You should compensate my time because of these interruptions. My time has been taken away.

THE DEPUTY CHAIRMAN: minutes more.

SHRI MURASOLI MARAN: vou. Madam, this is a question of norms and healthy traditions. In the Ministry of Home office one can see the potraits of Sardar Vallabhai Patel, first Home

[Shri Murasoli Maran]

Minister of India and Rajaji who later became the Home Minister of Madam, potraits are there not as mere antiques. They are there to get inspiration and emulation. It is my humble opinion that a successor of Sardar Vallabhai Patel and Rajaji should not behave in this fashion I believe that we cannot remain as a great democracy if we do not follow certain norms and healthy conventions. Right from Pandit Nehru's time, no Prime Minister went for election campaign for a by-election. It was followed by Lal Bahadur Shastriji and then by Mrs Indira Gandhi. (Interruptions) I do not know. I am under the impression that the Prime Minister does not go for single bye-election if there is a bye-election in a State. Now the question is, this is the first time in the history of India when a herd of Ministers went for Zila Parishad elections. After all, it was Zila Parishad election. What was at stake? Nothing at all. They have won the election but what is the gain? Has Mr N. T. Rama Rao lost his Chief Ministership? They have retained that seat with reduced magirity. For this purpose, a circus went from Delhi to Guntur. This has happened for the first time It has never happened before. The Home Minister of India has very important and critical functions. He is supposed to be the symbol of the unity of India, guardian of the communal harmony and is in charge of harmonious Centre-States relations But. Madam. forgetting all these things, he went to Guntur and behaved like a super policeman brandishing threats against the Chief Minster and the Government officials. mportant point is our founding fathers of he Constitution have provided for a fedeal polity and therefore it is provided in he Constitution that the Centre may be uled by one party whereas the States may e ruled by different parties. Thtrefore. re expect certain graceful behaviour, certin norms and healthy conventions, from Otherwise, we will be guilty of itting at the roots of democracy and deralism. Madam if we look at his eeches, it is very clear that this Governent has once again chosen a confrontaonist course vis-a-vis the States ruled

by the Opposition. Look at the speech which Mr Buta Singh has made. According to the amended version of Mr. Buta Singh, the Chief Minister of Andhra Pradesh was supporting forces which were working against the interest of the nation. I would like to ask the Home Minister who were these forces and if these forces are against the interest of the nation, why are you permitting them to function? Is it not your duty to put them behind bars? What action have you taken? just because Mr. N. T. Rama Rao destroyed the fortress of Congress(I) in Andhra Pradesh and helped in the same way in Haryana. . . (Interruption),

THE DEPUTY CHAIRMAN: Please conclude now. Your five minutes are over now

SHRI MURASOLI MARAN. Hon'ble Home Minister and his party are accusing him I would say, this is a most irresponsible statement to say the least. Madam, it seems that the Home Minister has simply forgotten or does not know that the Constitution has provided for division of powers between the Centre and the In the Seventh Schedule, there are three lists. Some powers are given to the Centre, some powers are given to the States and some powers are in the Concurrent list. But he has stated, "We, the Centre, may have to seriously think of the drastic step of taking over all the development works." Madam, I would like to ask the Home Minister, how are you going to do it? Are you going to amend the Constitution to make India a unitary State? I would warn, you do it and see the result Even your own Congress-ruled State will not allow you to do it. Madam, then another atrocious thing.... (Interruption)

THE DEPUTY CHAIRMAN Your time is up now. Please conclude now.

SHRI MURASOLI MARAN: Madam, my time was taken up by interruptions.

THE DEPUTY CHAIRMAN: If you go on like that, it will never conclude. I allowed five minutes to you. Now five minutes are over. I am looking at the

watch. (Interruptions). After all, you have to conclude Otherwise there would be no end to it. (Interruptions). I can fix up a time for starting....

SHRI MURASOLI MARAN: The Home Minister summoned the district administration and police officials to the inspection bungalow and gave them instruc-Madam, look at the fall of standions dard What a fall it is! The Home Minister of India is summoning the district officials and police officials, local police officials, and giving them instructions. What kind of instructions are they? Oral or written? Madam, look at the abysmal fall of standard from Sardar Vallabhai Patel to Sardar Buta Singh. (Interruptions) It is shameful. This is nothing but a bullying tactic. I go further and accuse that this is a conspiracy to paralyse the State administration of the Constitutionally elected Government. Madam. here is the climax. He says, "your Chief Minister is standing in the dock before the High Court today. I am told he has two weeks to prove his innocence." Madam. I would like to ask the hon Minister: What does it mean? Who was given the two weeks ultimatum? Is Mr. Buta Singh claiming that he is privy to what the High Court is going to do? Has he got a phone call from the High Court?

SHRI PARVATHANENI UPENDRA:
Two weeks had been given to file a counter-affidavit A counter-affidavit had already been filed on 4th December. This
is for his information

THE DEPUTY CHAIRMAN: Now, conclude, please.

SHRI MURASOLI MARAN-You have burnt your fingers in August 1984. The entire world laughed at you. Now you want to try that trick back. So far, State Governments have been dismissed unceremoniously and unconstitutionally for more than eighty times. (Interruptions) I would say, with pride, that Mr. N. T. Rama Rao is the only Chief Minister in the whole of India, in the whole of history, who staged a come-back by being reinstalled as the Chief Minister by the Governor because of the people's power. are like Bourbons. The Congressmen They do not learn anything and they do

Andhra Pradesh not forget anything. I would just conclude by asking one question. Do you know who created the Telugu Desam? It is not Mr. N T Rama Rao I would say the Telugu Desam was created by Mr. Rajiv Gandhi. The moment the late, lamented, Chief Minister Mr. T. Anjiah was insulted and left to cry like a child in the Hyderabad airport, the self-respect or 'suyamariyadai', of the six crores of people of Andhra Pradesh was aroused and that created the Telugu Desam. (Interruptions)

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): It is an insult to a very honourable Minister of the Government of India who is deceased. I take strong objection to this (Interruptions)

SHRI MURASOLI MARAN. It is a salute to him. (Interruptions)

SHRI V. GOPALSAMY: He has not said anything discourteous.

SHRI VISHVIIT PRITHVIIIT SINGH: I will not stop. .(Interruptions) I have to say something. (Interruptions)

SHRI V. GOPALSAMY: Then, you could not speak here. We will not allow you. (Interruptions)

SHRI MURASOLI MARAN. This has happened in West Bengal also. (Interruptions)

SHRI VISHVIIT PRITHVIIIT SINGH: He has criticised Sardar Buta Singh. In the next sentence...(Interruptions)

SHRI PARVATHANENI UPENDRA: Mr. Buta Singh is going to speak. of course Let him reply. (Interruptions)

THE DEPUTY CHAIRMAN: I will go through the records. If there is anything unparliamentary, I will remove it.

SHRI PAWAN KUMAR BANSAL: (Punjab): It is also the duty of the Member speaking that he must not use discourteous words towards. It is not in good taste.

SHRI PARVATHANENI UPENDRA: We have more respect to Mr. Anjiah than your leaders.

[RAJYA SABHA]

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fact that we have had elections in this

THE DEPUTY CHAIRMAN: Please conclude now.

SHRI MURASOLI MARAN: The same thing happened in West Bengal also. During the last election, the hon. Prime Minister went there and said that the old man Jyoti Basu should retire. Then the people of West Bengal massively voted for the Left Front. Therefore, I would advise them to have tolerance, to have patience, to adopt a federal spirit. Now, it seems they want to adopt a new strategy.

THE DEPUTY CHAIRMAN: It will not go on record.

SHSI V. GOPALSAMY: Why? There is nothing unparliamentary.

THE DEPUTY CHAIRMAN: How to stop him? You tell me. Yes, conclude now.

SHRI V. GOPALSAMY: Yesterday how much t me did the Members of the Cong_ress-I take?

THE DEPUTY CHAIRMAN: There were interruptions, That is why I wave the time.

SHRI MURASOLI MARAN: I am finishing in half a minute. Please allow me.

It seems they want to adopt a new strategy this time. They want to segregate Mr. Rama Rao and throw stones and mud at him. I am afraid the courts of law may be used as weapons. But I warn them: If you want to use surreptitous methods to dislodge him once again, not only the people of Andhra Pradesh but the entire demoratic India will rise against you and rise in favour of NTR.

SHRI PAWAN KUMAR BANSAL: Why are you taking exception to any one taking resort to courts?

SHRI VISHVJIT PRITHVIJIT SINGH. Madam Deputy Chairman, it is with a great deal of pain that I rise to speak on this subject...

AN HON, MEMBER: Then don't speak.

SHRI VISHVIIT PRITHVIIIT SINGH: You cannot stop me: I will speak. The cause of the pain that I have is the

country for many, many years, we have had election speeches, we have had leaders from the Centre, we have had Chief Ministers, going to different States giving speecnes, saying and using all kinds of acrim nious expressions because that part of the cut and thrust of election speeches: when you go for election speeches, you obviously don't go to praise your opponent. In spite of that, in spite of reports appearing in the press, whenever people have gone, this stage never reached where people have started protesting We never pro ested when NTR. went to different parts of the country. Sardar Buta Singh went to Andhra Pradesh on a private election tour in his capacity of a Congress worker, as was made clear by the honourable Minister of State for Home, Mr. Chidambaram, yesterday. He had gone there in his personal capacity. It is a visit which is normally ignored by the Opposition in Parliament. But now I find it horrifying that the House has spent for the last three days hours and hours on this. What for? And there also you see the pattern. If you see the ratio between speech and intrruption or between interruption and speech, it is more than 5.1. That is the kind of situation we are now in. How horristic? Why must we reach to such a thing in such way? I want to tell the Opposition, take a page from out of a book of Mr. Rama Rao himself, your Chief Minister of Andhra Pradesh for whom I have tremendous respect Mr. Rama Rao himself had an altercation with Mr. Shiv Shanker. I was honourable there, I accompanied the Prime Mintser on that visit. I was not present on the spot but I was there in the vicinity and let me tell you that the honourable Chief Minister did not react to it he showed his maturity of mind and did not react. There was an altercation_ whether this thing was right or that thing was right. And I don't sav who is right and who is wrong Shri Shiv Shanker definitely used certain expressions for the Chief Minister I don't want to repeat them here But the honourable Minister did not ask for a discussion in Parliament, did not do all kinds of things, nothing of the sort, because he had the

maturity of mind not to react to it. I am sure that this reaction here is a localised effort by the leaders of the Telugu Desam Party here. I would like to tell you, I am going to quote now from the honourable Chief Minster's speeches. I am quoting from only one speech. I have heard all kinds of things being said here that the Chief Minister said that, this. I just want to quote from a speech of his....

SHRI PUTTAPAGA RADHAKRISH-NA (Andhra Pradesh): What is the relevance of quoting NTR's speeches here?

SHRI VISHVJIT PRITHVIJIT SINGH, I have not said anything... (Interruptions). . .

THE DEPUTY CHAIRMAN: No disturbance, please....(Interruptions)

VISHVJIT **PRITHVIJIT** SHRI SINGH: I have not said anything at all which should be construed as objectionable....(Interruptions)... I have not said anything at all...... (Interruptions).... Please let me speak. friends (Interruptions).....I can handle it myself. One thing I would like to say, Madam, There is a point in quoting from his speeches. My friend from the other side is asking why I should quote from his speeches and I will reply to that. Madam, I want to quote the honourable Chief Minister's speech to show the kind of rhetoric being used by the honourable Mr N. T. Rama Rao He gave a speech in Gauhati on 13,12,1985 and he says this is a Hindi translation of his speeches, Madam ... (Interruptions).

SHRI PARVATHANENI UPENDRA: He spoke in Hindi...(Interruptions)... He spoke in Hindi only.

SHRI VISHVIIT PRITHVIJIT SINGH I see Then I stand corrected. By the way, Madam, I find it quite remarkable that the election speeches of the leaders are published by the State Government. This has been published by the Suchna and Jan Sampark Vibhag, and this has been published at the expense of the Andhra Pradesh Government.

SHRI PARVATHANENI UPENDRA: Mr. Rajiv Gandhi's speeches are also published by the Government.

SHRI VISHVJIT PRITHVIJIT SINGH: No State has ever done it.... (Interruptions)... No State has ever done it. Anyway, let us not highlight that now. Let us stick to the point. Now, he says in this speech:

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"दुर्भाग्य ती बात है कि मूंह मे राम बगल में छुरी रखने व ले व ही दगा-बाज नेता मुल्क की हुकुमत की बागडोर संभाल रहे है। इन्सानियत इस फरेबी को कब तक सहती रहेगी।"

This is a clear-cut charge against the Central Government and a very grave charge at that. But let me tell you, Madam, that this is his mildest speech and I have chosen the mildest because I do not want a violent reaction from the other side. I want them to hear me: This is the kind of speeches that have been made and we have not reacted to it. We did not react in 1985 and we did not react in 1986 and we are not reacting in 1987. We are not reacting at all, I find it rather strange, this reaction to the election speeches by the honourable Home Minister in his personal capacity. And, I must say, Madam, at this point of time, one thing. I would like to say that, as a member of the Congress (I) Party, know the amount of good that he has done to the Congress (I) Party and the results of the Guntur Zilla Parishad elections have proved it. But I would like to thank my honourable friend Shri Upendra.... (Interruptions) . . . I would thank my honourable friend, Shri Upend a, for one thing. I saw the very pleasant spectacle of Mr. Upendra eating his own words just now by saying, "I have not asked for any debate.". He tried to eat his own words.....(Interruptions)... But let me tell you one thing: I think the entire party, the entire House, all the Members of the House, should give him a standing ovation and thank him for all that he has asked for and has done because he has done a great service to the Congres (I) Party... (Interruptions).

SHRI PARVATHANENI UPENDRA: I take it sportingly.. (Interruptions)....It also exposes the hollowness of your claims and the nature of your Government.

SHRI VISHVJIT PRITHVIJIT SINGH: Madam, it has also been asked why Mr. Buta Singh did not contradict this. I would like to tell my Where was the chance given to Mr. Buta Singh to contradict?... (Interruptions)... Where was the chance given to Mr. Buta Singh? The matter was brought up before Parliament the day it was reported

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fore Parliament.

SHRI PARVATHANENI UPENDRA: The next day.

Andhra Pradesh. The day it was reported

in Andhra Pradesh it was brought up be-

SHRI VISHVJIT PRITHVIJIT SINGH: We did not know about it and Mr. Buta Singh did not know about it-Before he could take note of it, Madam, the matter was raised as a Special Mention . . . (Interruptions) . . . Beiore could know about it the matter had been raised in the House and he had to rush and there was no time left for him to say anything And, Madam, that Special Mention was converted into a Once a matter is under the consideration of the House, no Member can go out of the House especially when it him.

PROF. C. LAKSHMANNA (Andhra Pradesh): If Mr. Bhandare had not intervened the matter would have been over that day itself ... (Interruptions)

THE DEPUTY CHAIRMAN: No cross-talks, please.

SHRI VISHVJIT PRITHVIJIT SINGH: You cannot lock the stable door after the horse is stolen.

SHRI PARVATHANENI UPENDRA: Madam, it is being repeatedly said, we are repeatedly being charged, that have not given any opportunity to honourable Home Minister. But he was sitting all through and so at any time he could have clarified his stand. should he take three days? ... (Interruptions)

SHRI BUTA SINGH: What can I do? ... (Interruptions)... The lady Member was jumping in her seat. (Interruptions ... The Members were speaking ... (Interruptions).

Andhra Pradesh SHRI PARVATHANENI UPENDRA: Even now we allow you.

Shri Buta Singh

SHRI A. G. KULKARNI (Maharashtra): I hope Mr. Buta Singh will give the reply now.

SHRI VISHVJIT PRICHVUIT SINGH: Now, Madam, what is the subject matter of this debate? What is the subject-matter of this debate? The subjectmatter of this debate is the headline in newspaper called 'Newstime' published from Hyderabad and Vijayawada. I do not know what the circulation of this newspaper is, I do not know who owns it er where his sympathies lie (Interruptions).

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh): He is the Chairman of the Editors' Guild.

SHRI VISHVJIT PRITHVIJIT SINGH: He must be a friend of yours, Mr. Upendra?

SHRI PARVATHANENI UPENDRA: He is a friend of everybody. He is our friend.

SHRI VISHVJIT PRITHVUIT SINGH: The headline here is: "CM has two weeks to prove inocence,", with photograph of Mr. Buta Singh or a sketch of Mr. Buta Singh, looking slightly smister . . (Interruptions) Let me correct myself: a sinister cine-star! (Interruptions) Anyway, this was obviously meant just to attract people's attention. If you read the newspaper, you find -this is not something which is said by Mr. Buta Singhthat it is the High Court which said that he has two weeks in which to file an affidavit, to prove this innocence. And it is made out; "Buta berates NTR ..." This is a populist kind of headline which has come. You can imagine the contents of it. And we are giving a kind of veracity to this newspaper report, which absolutely is an amazing kind of situation. Almost everyone got up and kept quoting; this is report, this is what Mr. Buta Singh said and that is what Mr. Buta Singh said, and so on. This we never do. There is no question of it. (Interruptions) How can you treat the newspaper report factual report? (Interruptions) I find it rather strange .. (Interruptions) I find it rather strange that none of the other papers has been quoted here, except this

paper. There has been a tremondous amount of controversy which is still going on about quotations from the judgmentwhether it was in the judgement, whether it was not in the judgment, whether it was operative part or not the operative part, and so on. An editorial has been quoted from the 'Times of India" castigating the hon. Minister of State for Home Affairs, Mr. Chidambaram. Some others referred to the "Indian Express" which has said exactly the same thing. Let me put record straight once for all, by quoting from Mr. Upendra himself the leader of Ttlugu Desam Party. (Interruptions) want to do it once again. I am going to do it once again Mr Upendra said-he is quoting from the judgement ... (Interruptions). It was not the opinion of the ... (Interruptions). It was the opinion of the court. They finally said:

"The Chief Minister is accountable to the electorate who holds a watching brief to prevent mis-performance and misrule by their elected representatives. It is true, the moral and ethical standards might differ from person to person What might shock the conscience of one person might not cause even a stir in the mind of another. It is for the Chief Minister himself to make up his mind in regard to the path he should follow in the face of these allegations. No gratuitous advice, much less any specific direction, from this Court is necessary."

I have now quoted the portions left out by Mr. Upendra, from the portion chosen by him and accepted by him as the operative part of the judgment in Petition No 12425 of 1987 in the Andhra Pradesh High Court, Now I am going to end by saying just one thing. I have analysed what the real problem is. problem as we see it today is that there are all kinds of things being said. I iust told that Mr. N. T Rama Rao is the one Chief Minster in the world. (Interruptions) I am not that old. My ears are not bad. All right, You said 'the Chief Minster in India'. In history there are all kinds of parallels. We come across parallels where leaders are born at different times or in different years and they have parallel careers and there is a tremendous amount of parallel between them. One of the major parallel in the world is between two leaders of the world today. I think it is absolutely true. There is a parallel between President Reagan. President of the United States, and Mr. Rama Rao, the Chief Minister of Andhra Pradesh. Mr. Reagan was the Governor of a state in the United States, Mr. Rama Rao is the Chief Minister of a State India Mr. was ın Reagan cinema star. Mr. Rama Rao was also an actor, Mr. Reagan became the Governor for two terms. Mr. Rama Rao is the Chief Minister for second term, Mr. Reagan has gone on to be the President of the United States. Let me tell you and I have it on very good authority that the astrologers have told Mr. Rama Rao and his party that Mr. Rama Rao is going to be the Prime Minister of India. That is why they indulge in all these things. He thinks that it is by divine right that he need not follow the law of the land, bv divine right that can kill whomsoever he likes or do whatever he likes. I may tell you what the astrologers have led you astray. They are wrong and their predictions are wrong. Your Telugu Desam will never come about. (Interruptions). The people of Andhra Pradesh will throw you out in the next elections. Thank you.

THE DEPUTY CHAIRMAN: Mr. S. P. Malaviya. After that, the Minister will speak.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीया उपमभापित जी, श्री बृटा सिंह जी बहुत नेक इनसान है, श्रीर में उनका बहुत आदर करता हूं, लेकिन मेरी राय यह है कि वह बुरी सगत में हैं—

A man is known by the company he keeps.

उनकी, माननीया, तीन प्रकार की हैसियत हैं—एक. वे भारत के गृह मंत्री है, दूसरे लोक सभा के सदस्य है स्रोर तीसरे काग्रेस पार्टी, जिसके अध्यत श्री राजीव गांधी है, उसके वह सदस्य है, या नेता है।

अगर आन्ध्र प्रदेश में भले ही जिला गरिषद का चुनाव रह[्] हो अध्यक्ष का, उसमें वह काग्रेस पार्टी नेता की [श्री सत्य प्रकाश मालवीय।

हैसियत से जाते और वहां गृह मत्नी के रूप में वह कोई कार्य न करते, तो मझे कोई ग्रापत्ति नही होती, क्योंकि वह कांग्रेस पार्टी के नेता है, किसी भी चुनाव में वह जा सकते है। बहुत ज्यादा कोई इसमे प्रोप्राइटी की बत में नही समद्यता ह, लेकिन माननीया, जब उन्होने लोक सभा में सदस्य के रूप में शपथ ली, तो उनकी शपथ है कि--

"I will bear truue faith and allegiance to the Constitution of India as by law established, that I will uphold the sovereignty and integrity of India, that I will duly and faithfully and to the best of my ability, knowledge and judgement perform the duties of my office without fear or favour, affection or ill-will and that I will uphold the Constitution and the laws."

जब वह गह मंत्री बने, तो उस समा उन्होंने दूसरी शपथ ली और उम शयथ में कहा कि --

"That I will bear true faith and allegrance to the Constitution of India as by law established that I will uphold the sovereignty and integrity of India, that I will faithfully discharge my duties as a Minister of State of Home Affairs and that I will do right to all manner of people in accordance with the Constitution and tht law without fear favour, affection of ill-will."

माननीया, हमारा जो संविधान उसमें तीन अनुसूचियां दी हुई है।

एक अनुसूची है संघ सूची, जिसको सैन्ट्रल लिस्ट कहते है। दूसरी है स्टेट लिस्ट, जिसको राज्य की सुची कहते हैं और तीसरी सूची है कंकरेट लिस्ट, तो रें केवल जो राज्य की सूची है उस श्रोर ध्यान ग्राकषित करता चाहता हं जिसकी धारा 5 में कहा गया

"Local Government, that is to say, the constitution and powers of municipal corporations, improvement district boards, mining settlement thorities and other local authorities for the purposes of local self-government or village administration."

इसका मतलब यह हुग्रा कि जो जिला परिषद का जुनाव है और जिला परिषद् के इंस्टी-ट्यूशन के संबंध में जितनी भी प्रक्रिया वह कार्य केवल राज्य सरकार का है श्रीर इससे कहीं भी गृह मंत्रो जी का कोई भी सम्बन्ध नही है। लेकिन में ध्यान म्राक्षित करना चाहुंगा ग्रांध्र प्रदेश के मुख्य मंत्री जी के पत की ग्रोर जो कि 2 दिसम्बर, 1987 को उन्होंने इस देश के प्रधान मंत्री श्री राजीव गाधी को लिखा हौर शायद इस सम्बन्ध में उन्होने भारत के राष्ट्रपति जी को भी सचित किया। रामाराव जी ने इस बात को माना है कि गृह मंत्री श्री बृटा सिंह जी वहां पर कांग्रेस पार्टी के कायकर्त्ता की हैसियत मे जाते तो उन्हें कोई ग्रायित नहीं होती। लेकिन रामाराव ने अपने पत्र मे कहा है कि,

"Mr. Buta Singh reportedly said "I have come to personally watch the situation. No official or policeman will be allowed to play with the election process. Whoever tries to do this will be put out of office ... Anybody who tampers with the election process will not be let off The Central Government will take strict action."

लेकिन 'न्यूज टाइम्स' मे जो समाचार प्रकाशित हुन्ना है, उसमें इस बात को कहा गया है :

"He had summoned all the district authorities and issued orders to them to see that 100 per cent fairness was maintained in the polling slated fet Thursday He said any district or state official who acted against this would be handled strictly. No interference in the polling by either the Chief Minister or any Minister would be allowed. said this at meeting after meeting and warned officials of serious consequences in the event of any such interference. He, as the Home Minister, had come down to personally monitor the Guntur election situation, he said."

श्रीर उसके बाद दूसरा है उसी न्यूज टाइम्स मे जो न्यूज एजेंसी है न्यूज टुडे उसमे उन्होने छापा है

"The Minister who arrived in Guntur on Tuesday morning to campaign for the Congress-I candidate, Dr. Rayapati Srinivas, summoned the district administrative and police officials to the inspection bunglow, and gave them 'certain instructions with a view to allaying the alleged fears of the Congress-I voters in the district' The Minister himself announced this in the public meetings he addressed at various places. He said he had instructed the district authorities to see that a free and fair polling was ensured, Later, it was learnt official sources in Guntur that the Minister had a meeting with the District Collector, Mr. Jannath Hussain, the IG of Law and Order, Mr. Rajan and the DIG. Mr Sukumaran."

तो महोदया. मैं यह निवेदन कर रहा था कि जिस प्रकार से भारत के गृह मंत्री श्री बुटा भिंह ने वहा पर जाकर हस्तक्षेप किया है चुनावक काम में वहां के जिला ग्रधिकारियों को बुलाकर, वहा के म्राई०जी को बुलाया, स्परिटेंडेट प्लिस को बुलाया श्रौर इस वात की वार्निंग दी कि खबरदार रहे कि अगर च्नाव निष्पक्ष नहीं होता है तो सबके खिलाफ का विाही की जायेगी, श्रीर सबको केंद्रीय सयरकार देख लेगी। उँ इस बात को मानत। हं अभी बूटा सिंह जी स्पष्टीकरण देंगे कि उहोने क्या कहा श्रीर क्या नही कहा। लेकिन एक बात साफ है कि वह पर जाकर के उन्होंने गृह मंत्री के रूप में ग्रपने ग्रधिकारों का प्रयोगकरने की अप्रताधितृत चेप्टा की । मेरा नित्रेदन हैं कि जब सविधान में इस बात की व्याख्या की गई है कि जो जिला परिषद् का कस्टीट्यूशन जिला परिषद् के बनाने की प्रक्रिया उसके चनाव के सम्बंध में केवल राज्यसरकार को पूरा ग्रधिकार हासिल

न इसमे भारत सरकार कही ग्राती है न भारत सरकार के गृह मंत्री स्राते है म्रार चुनाव स्रायोग स्राता है। जो कानून उसके अन्तर्गत राज्य सरकार को परा ध धिकार है जिला परिषद् के चुनाव कराने का श्रौर इसलिये महोदया, यह मैं समझता ह़ कि गह मंत्री ने इस प्रकार का कार्य करके जिस सविधान की उन्होंने शपथ ले रखा है उसको तो उन्होंने भंग किया ही बल्कि केन्द्र श्रीर राज्य के सबधों को बिगाइने का काम भी किया है। ग्रौर भारत के गृह मनी जब केन्द्र श्रौर राज्य के सम्बन्ध बिगाड़ने की ग्रनाधिकृत चेष्टा करें, तो इसका मतलब यह हुन्रा कि इस देश की राष्ट्रीय एकता श्रीर राष्ट्रीय अ-खडता को खतरा उत्पन्न हो गया है। इसलिये मैं आपके माध्यम से यह माग करता हू कि भारत के गृह मंत्र, ग्रयोग्य हो गए हैं, इस संविधान के अन्तर्गत गृह मत्री के पद पर बने रहने की योग्यता है, उसमे तथा इन्होने शपथ भग की है। इसलिये उन्हे तत्काल गृहमंत्री के पद से इस्तीफा दे देना चाहिये तभी इस देश की राष्ट्रीयता ग्रौर ग्रखहता कायम रहेगी ।

महोदया, मेरा निवेदन यह है कि जो कुछ वहां पर उन्होंने व्यक्त किया है, उसके मुबन्ध में तो स्पष्टीकरण करना चाहिये। मैं स्पष्ट रूप से जानना चाहता ह कि उन्होंने जो कार्य किया काग्रेस पार्टी के नेता के ग्रलावा उसको करने का उनके कार्य ग्रनुचित है, श्रीर ग्रानी इस भूल को उनको स्वीकार करना चाहिये।

श्री बूटा सिंह: महोदया, यह एक वहुत चिता का विषय है, जिस ढंग से इस माननीय सदन को पिछले तीन-चार दिन से एक ऐसे विवाद में छकेल दिया गया। मैं किसी व्यक्ति-विशेद के बारे में नहीं कहूंगा यह गम्भीरता से सोचने वालो वात है। सदन के सामने मसला श्राने से पहले, इस तरह का विवाद-ग्रस्त ममला सदन के सामने श्राए, नैतिकता माग करती है कि जब इसमें जो व्यक्ति सम्मिलत है, वह मदन में लाजर है तो उसने पूछ लेना चाहिये। पूछने के बाद अगर यह बहम होता तो शायद जो शब्द, जो तर्ग श्रीर जो लाछन इस सदन में लगाए

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Home Minister

गर, वेनलगते। मेरीयहबदकिस्मती है कि श्री उपेन्द्र ने, जो कि कहते है कि मेरे 15 साल के दोस्त है, इतना भी मुझे मौका नही दिया। उनके भास जब यह पलकार का लिखा हुम्रा निबध, यह रिपोर्ट नही है, यह निबंध है, 'वाजपेयी जी, नैं चाहगा कि जरा इसे ब्रा: फिर से पढ़े...(व्यवधान)...

SHRI V GOPALSAMY: Hon. Minster, why don't you make your speech English?

श्री बट। सिंह यह मेरा श्रधिकार है कि मैं अपनी राष्ट्रभाषा में कहं... (ब्दव-धान)...

श्री चतुरानन मिश्र : (विहार) : महोदया, ...(व्यवधान)...

उपसभापति : थोडी देर से पृष्ठिए, ग्रभी तो गुरू ही किया है।

श्री चतुरानन मिश्रः थे एक जिन्दु पर सफाई चाहता था। वैसे तो मुझे समय नही दिया गया, इतनी बहस होने के बाद भी इसके लिये तो आपको धन्यवा है। अभी जो कहा गृह मंत्री जी ने, वे हमारे मित्र है उपनेद्र जी श्रीर उपनेद्र जी कहते है--हम उनके मित्र है। उन्होंने 15 साल के बताया तो वह भी कुछ साल बता देगे। एक-तरफा प्रेम तो हुन्रा नहीं होगा, दोनो ने मिलकर किया होगा।

श्री बटा सिंह: मै मानता हु।

श्री चतुरानन मिश्र ं लेकिन हमारे सामने बात यह है कि यह कोई व्यक्तिगत मसलः नही है। इसलिये गृहमंत्री जी से मै चाहुंगा कि यह इडियन पोलिटिक्समे एक बडा परिवर्तन आया है, पहले एक ही पार्टी राज्यों में श्रीर केन्द्र में भी रही थी, लेकिन श्रभी यह बात नहीं रही श्रौर दिन-पर-दिन चेंज हो रही है। श्राप में से बहुत से लोगों को अपनी स्टेट छोड़कर दूसरी स्टेट में बैशाखी

Shri Buta Singh against Chief Minister of Andhra Pradesh

लगाकर राज्यसभा में भ्राना पड़ा... (व्यवधान)...

श्री बूटा सिंह: यह असवैधानिक है, इसको बैशाखी नहीं माना जा भकता। जिनको लोगो ने चुना हो, व लोगो के बल में ग्रात है। हा, जो नोमिनेशन लेकर श्राते है, वे शायद बैशाखी ५र ग्राते है।

श्री चतुरानन मिश्र : वैसाखी, ग्रापका मतलब नहीं है। यो भी राज्य मभा तो ज्यादातर बैशाखी ही है। इसलिये हमने कहा कि यह स्पष्ट की जिये कि यह जो राज-नीतिक परिवर्तन आया है, इसके लिये यह जरूरी लगता है कि एव कोड भी बने केन्द्रीय मंत्री, खासकर प्रधान मली श्रीर ग्राप जिस पद पर अप है, राज्यों के मुर्ख्य मंत्री भी है, ये लांग किस तरह से भाषण करे, इसके लिये एक को ड चले ताकि हम देश अच्छे ढंग से चल सके, नहीं तो पुराने तरीके से चलेगा जैसा तीन दिन से श्रापने देखां क्या हो रहा है। इसलिए हम व्यक्त त न लेकर यह प्रश्न पहला अगसे ^{प्र}ष्ठनाच हत है।

दूसरी बात हम जानना चाहेंगे . . . (कः,वधान) . . . अगर आप बोलने दे तो हम तैयार है। इसीलिये पहली बात हम यही चाहेगे कि एक नयी परिस्थित देश में पैदा हुई है। दूसरी बात में उपेन्द्र जी से भी कहुगा कि अगर जवाहर लाल जी का नाती खराब हो सकता है तो किमी मुख्य मंत्री के दामाद को भी मान लोगे या बेटे को भी मान लोगे, यह बात नहीं चलेगी। इसलिये राज चलाने के बारे में दोनों तरफ से स्पष्टी-करण रहना चाहिये। इसीलिये हम कोड ग्राफ डिसीप्लीन की बात पर जोर देते है।

श्राब्टा सिंह मैं सीच रहा था कि शायद चत्रानन बाबू मेरे ऊपर दया भरेगे

Andhra Pradesh

मगर वह भी उसी वेग में बह गए। मेरी बात स्नी भी नहीं। मैं खड़ा हम्रा था तो कम-से-कम दो मिनट सून लेते तो उनके मन को शांति हो जाती।

मैं इस बात की श्रोर ध्यान दिला रहा था कि यह सदन हमारे लोकतंत्र का सबसे बड़। चिन्ह है। लोगो का लोकतन्त्र में विश्वास है भीर देश की जनता बड़ी उम्भीद के साथ ध्यान लगाए रहती है। हम यह ां जो कुछ भी बोलते हैं या व्यवहार करते हैं. उसका लोगों के ऊपर बहुत ग्रसर होता है। आडवाणी जी ने मुझे बडा उपदेश दिया। प्रवचन कहे। मैंने उनका एक-एक शब्द बड़े ध्यान से सूना है ग्रीर मुझे उन्होंने जो उपदेश दिए हैं मैं उनका भी जिक करूंगा।

सबसे पहले तो मैं यह कहना चाहता हूं कि बड़ा साधारण ममला था । यह निबंध, . प्रबंध कर के छापा गया। नै जब अगले दिन यहां पहुंचातो पैने इसे देखाभी नहीं था कि श्री उपेन्द्र जी ने ब्रापके सामने या चेयरमैन के सामने पेश भी कर दिया। मझे ऋदिश हमा कि कोई चीज मेरे खिलाफ विशेष उल्लेख के रूप में ग्रा रही है। उउके बाद मझे यह पत्रिका मिली तो मैंने उसे देखा। ग्रॅंच्छा होता कि उपेन्द्र जी, जोकि मेरे पुराने मित्र हैं, मुझ से इस बारे में पछ लेते तो बहत सी चीजें मैं साफ कर देता। उससे ग्रच्छा होता यदि चेयरमैन साहव मुझे बुला कर पूछ लेने कि इसके पहले कि मैं उल्लेख की इजाजत दु श्रापको कुछ कहना है ? यदि ऐसा हो जाता तो यह मसला यहां तक नही पहुंचता। मेरे साथ तो ऐसा हुआ, में अनुभव करता हूं कि बचपन में हम कहानी पढ़ा करते ये कि एक भेडिया था श्रौर एक लैला। एक भेड़िया श्रौर एक लैला नदी के किनारे खड़े थे श्रौर पानी भेडिया को तरफ से वहकर लेला की तरफ जा रहा था। उस भेडिये ने कहा कि ग्ररे गुस्ताख मैं पानी पीने के लिये आया हूं श्रीर तू गंदा कर रहा है। लैल बोल कि यह तो हुजूर स्नापकी तरफ से क्या रहा है, मैं इसे कैसे गंदर 🖙 एह हूं। अडिया बोला क्या है। गाली देरहाहै। उसने कहा मैं गालो कहांदेरहाहूं। तो वह बोलातूने नहीं दो तो तेरे बाप ने दी होगी और जम कर

मार दिया। उसी तरह मेरे साथ हुआ। कहते हैं कि यह सारा कुछ जो इस निबंध में छपा हम्रा है, मैंने कहा। मझे सना भी नहीं। उस दिन मैंने दो बार कहाँ कि आप इसकी गास्पिल दश्यमत मानिये। दीपेन बाब ग्रौर उपेन्द्र जी ने कहा। मैंने कहा ग्राप इसको सच क्यों मानते है। उसने कहा कि ठीक है तूने नही कहा तू होम मिनिस्टर है, तेरा काम क्या है, तु ऐसा कैसे बोल सकता है। मैं इस सदन के सामने नम्य निवेदन करना चाहता ह कि पैं अपनी जिम्मेदारी को अच्छी तरहसे जानता हं।

मेरे सामने हमारे देश के महान नेता, इस देश के निर्माता सरदार प्टेल जी, गोविन्द बल्लभ जी का जिन्न जिया गया। मैं तो कभा भी ग्रपनीतलना उनके माय कर ही नहीं सकता। नैं लाउनके चरणों की धूल के बराबर भी नहीं है। कहा गया कि मैं इस कसी पर बैटकर इस तरह में व्यवहार कर रहाहू कि उनके नाम को गंदा कर रहा हूं। में तो कभी ग्रंथने ग्रापको उनके बराबर नहीं मानता हूं और नहीं सकता ह। लेकिन कोशिश कर रहा है कि उनक बताए रास्ते पर चलसक ताकि इस देश का और इस देश की जनता का कुछ भलाही जाय '

5.00 Р м. मैं मगर एकाएक रामाराव जी

का दृश्मन हो गया । रामाराव जी को मैं पिछले चार, पाच सालों से जानता हूं ग्रीर जब भी में वहा गया किसी भी रूप में, अधि मर्त्री के रूप में या किसी ग्रौर रूप मे, मेरे नाथ वडा ग्रन्छा व्यवहार हुम्रा ग्रौर थोडे दिन पहले गोविन्द वल्लभ पन्त जी की शत!ब्दी समारोह वहां गया था तो स्वयं 'उन्होने निमलण दे वर मुझे खाने पर बलाया था। में वहां इसलिये मैंने ^नही **ज**ं **स** का सं क्षमा चाही र्था उस समय वहा बडा भयार वातावरण पैदा हम्राथा। जिस ब्नि मझे पार्टीकी म्रोर में सूचना मिवी कि मुझे गुटर जाना है, पहले कुछ घटनाये घटी थी ग्रौर मेर पास सूचना ग्रायी थी जिसके शनसार वहा इंटी-वड़ा भयंकर वातावरण था । वहा मिडेशन हो रहा था हरियनों का, वीक-सेक्शन्स का, महिलाश्रों का कित् ोट

Shri Buta Singh against Chief Minister of Andhra Pradesh

[श्री वृटः किंह]

नही डालने दिया जाएगा और इस तरह से पार्टी की ग्रोर से

SHRI PARVATHANENI UPENDRA: Wrong information.

श्री बूटा सिंह: ग्रीर दूसरे लोगों ने हमको वड़े-बड़े रिप्रेजेंटेशन भेजें, चिट्ठियां भेजी, टेलीग्राम्स भेजे...

SHRI PARVATHANENI UPENDRA: They wanted to involve you in the campaign. That is all,

श्री बूटा सिंह : इंवाल्व होना बुरा नही है। तो मेरे पास ऐसी सूचनाये ब्रायी। में पार्टी की तरफ से गया और जैसा कि बहत मे मान्यवर सदस्यों ने कहा मैंने तो प्राइवैट गाड़ी इस्तेमाल की, लेकिन जब मैं वहां जाकर देखता हू तो 8 मन्त्री आश्र प्रदेश सरकार की सरकारी गाड़ियों पर झंडा लगाये हये वहां घुम रहे थे। यह मुझे कहना पड़ रहा है इसलिये कि अप ने ल्लेख किया। सर-कारी गाड़ियो पर वहां के गृह मंत्री महोदय ने सिर्फ घुम रहे थे, बल्कि एक दो जगह हमको इस तरह के भी वाक्यात लोगो ने सुनागे जिनमे यह प्रकट हुआ कि किसी किसी गांव में इस तरह की घटनाये हुई जिसमे पुलिस ने ज्या-दतीकी। जाचकर रहे हैं डिस्ट्रिक्ट मैजिस्ट्रेट श्रादि। सगर मैं तो बताना चाहता था कि किस प्रकार का वहां का वातावरण था कि जिस में मुझे जाना पडा। मैं गुंटर गया और इस पत्र में यह लिखा है ि गुटूर में मीटिंग हुई। तो गुट्र मे तो एल कान ही नही था . . .

SHRI PARVATHANENI UPENDRA: They have mentioned the villages where you spoke. (Interruptions) I am telling this for his information.

श्री बूटा सिंह : महोदय , एक दर्जन के करीब मैंने पब्लिक मीटिंग्म एड्रेम की श्रौर उनमे काफी ताबाद मे लोग आये। में अपना मुकावला रामाराव जी से ता कर ही नहीं सकता क्यों के वे तो वहा के हीरों है, महान नायक है, लेकिन बहुत ग्रन्छी ता-दाद में लोग सुनने ग्राये। तो मेरे लिये कठिन होगा कि जितनी 12, 13 स्पीचेज मैंने कीं उनका एक-एक शब्द दोहराऊ । लेकिन अगर इस निवंध में देखा जाय तो अंग्रेजी का सबसे ब्रासान तरोका है कि ब्रगर किसी के गले मे फंदा डालना हो तो दोनो तरफ कामा लगा दो ग्रौर उसके गले में रम्सी डाल दो।

जितना उल्लेख ग्राडवाणी जी ने किया उसमे उन्होंने ७ वडे मददे उठाये । मैं ग्रपने भाव तो याद कर सकता हं, लेकिन शब्द याद करना बड़ा मुश्किल होगा क्योंकि लम्बी लम्बी स्पीचेज थी। भाव, जो कछ मैंने कहा उनके बारे मे, वह कह सकता हूं। जैसा कि ग्राप ने फरमाया था, रामाराव जी के बारे में मैंने कल ही बता दिया था कि मैंने उनको एंटी नेशनल नहीं वहा । मैने यह जरूर कहा था कि कुछ ऐसे गुट, कुछ ऐसी पार्टिया है जो कि देश में विभाजन कराना चाहती है। उनका समर्थन रामारावजी ने किया। उदाहरण के रूप मे जैसा हमारी माननीय मदस्या ने कल बनाया, कि नागा- न लैंग्ड में जो उनकी स्पीच थी, नागा नेशनल डेमोकेटिक पार्टी जो है, उसके जो बडे नेता है उन्होंने फीजो की स्पीच का टेप अपनी एलेक्शन मीटिंग में बजाया । ग्रब उपेंद्र जी कहेगे कि मैं माथ था। प्रबन्धाप ही बताइये, सदन बताये कि फीजो का टेप क्या हो सकता है। क्या वे देश के हित मे हो सकते है। कौन नहीं जानना कि फीजो की थिसिस क्या है, कौन नहीं जानता कि न फीजो का दर्शन क्या है, कौन नहीं जानता कि उस की गनिविधिय। क्या है। अब उनमे जाकर (व्यवधान) मैं उम पर चर्चा नही कर रहा हं। ग्राप क्यों कष्ट बर रहे है। मेरा तो खाली मतलव यह था कि...

SHRI PARVATHANENI UPENDRA: Laldenga spoke like that when you entered into an agreement with him.

SHRI P. CHIDAMBARAM: Laldenga. gave up, recession.

श्रीबटासिह : लालडेगाको मेने कब राष्ट्रवादी होने का सर्टिफिकेट दिया। जब तक उसने ग्रपने संविधान को नही वदला, जब तुरु उसने भारत के संविधान में अपनी श्रास्था प्रकट नहीं की, जब तक उसने

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नहीं वहां कि मिजोराम हिन्दुस्तानं का एक ग्रद्ट हिस्सा है। तब तक हमने कभी लाल डेगा को राष्ट्रवादी नहीं कहा। मगर प्रश्न यह नहीं है। प्रश्न तो यह है कि श्री रामाराव जी जहां चाहे जाएं, देश उनका है, मैं कौन होता हूं उनको रोकने वाला, लेकिन मैंने यह जरूर कहा----

This gentlemen went to Nagaland. They said: this man goes.

ग्रब यह तो ग्रापक पत्रकार की चालाकी है। उसकी प्रवीणता है। अगर ऐम०एन० डी० पी० की स्टज पर जाकर श्री रामाराव जी उनका समर्थन करें, अखबारो में यह आजए ग्रौर जैस हो मैं हैदराबाद पहुंचा तो पहली बार कोई भ। राजनोतिक वर्कर होगा तो सबसे पहले सुबह अखबार देखेगा--मैने सुबह जब ग्रखबार देखे तो उनमें यह खबरेथी। उनमें सबसे प्रम्ख खबर यह थी। क' रामा-राव जी ने अग्रवाल कमीशन बनाया था, उसको हाई कोर्ट की तरफ से स्टे कर दिया गया। ग्रब यह खबर मैंने नही छपवाई थी, यह तो मेरे वहाजीने से पहले ही छप गई थी। उसमें यह भी कहा गया था कि वहां के लोगो में यह ग्राम चर्चा है कि ये श्री रामाराव जी के पुराने कानूनी सलाह-कार थे, उनका कमी शन बनीया था इसलिये यह ग्रापत्ति हुई, इसलिये कोर्ट ने उपको स्थगित कर दिया । सन्थ में यह भी लिखा हुम्रा था कि जो वहा पर रिट की सनवाई हो रही है, उसमें रामाराव जी को 15 तारीख को अपना जवाब फाइल करने के लिये कहा गया है। भैने यदि कह दिया पब्लिक मीटिंग में कि ऋषिके प्रदेश के म्ख्य मती महोदय ग्राध्न प्रदेश हाई कोर्ट के कथन के मुताबिक 15 तारीख को अपने बकील के द्वारा भ्रपनी सफाई पेश करेंगे तो क्या बुरा कह दिया? मैने कहातो बुरा है, लेकिन म्राडवाणी जी की पार्टी कहे तो ठीक है। क्राडवाणी जी की पार्टी ने जो तेलुगृदेशम पार्टी के खिलाफ चार्ज शीट पेश की--- मैं रामाराव कहूंगा तो ये उठ खडे होंगे, इसलिये तेलुगु देशम मैने कहा—उसमें 100 चार्जेज लगाए गए थे। वे चार्जेज क्या है ? इसको पूरा पढ़गा क्यों कि ये

नाराज हो जाएगें.....

Andhra Pradesh

SHRI PARVATHANENI UPENDRA:
It is one year old. After that elections

were held. People have decided.

श्री बूटा सिंह: मैनेक् छकहा श्रपमान हो जाएगा, बी०जे०पी० जो उनकी संगी बहन है, तो श्रापक गी नहीं होगी। उन्होंने कहा है^क्छ कहे इलेक्शन प्रामिसेज थे वे पूरे नहीं किए। दूसरा चार्ज यह है कि उन्होने शक्ति का द्रपयोग किया। तीसरा यह है कि करप-शन को बंद नहीं कर पाये। यह उनके परिवार में चली गई। स्रागे उन्होंने यह लिखा है कि प्रदेश में ला एण्ड ग्रार्डर, कानून-व्यवस्था के काम में वे फेल हए। सबसे आखीर में जिसकी समरी मैने बनाई है, उन्होने कहा है कि बड़े-बड़े ठेकों, बड़े-बड़े प्रोजेक्टो को ऐलाट करने में घोटाला किया। बी०जे०पी० वहदेतोये हजस कर जाएं, मैने कह दिया, जो पत्न में, जो ग्रखबार में छपा हुग्रा था वह मैने पढ दिया तो श्रापने मेरे खिलाफ बड़ी-बड़ी श्रापत्तियां खडी कर दी।

महोदया, इसी तरह से अभी अभी चतुशानन जी बोलने खड़े हुये थे। उन्होने बी०जे०पी० से तो वे कम है, लेकिन 60 चार्जेज लगाए।

SHRI PARVATHANENI UPENDRA: They had a candidate also in Guntur.

श्री बूटा सिंह : यह तो मैं ग्रापके सामने वाक्या रख रहा हू। उसमें कहा गया है कि यह सरकार लोगों की दुश्मन है यह सी विश्वाई० के लोगों ने कहा है। जिसके मुखिया श्री रामाराव जी है। उसमें, यह भी कहा गया है कि हरिजनों के ऊपर अत्याचार बहुत बढ़े है और वहा **के** जागी-रदार खुले श्राम अत्याचार कर रहे है श्रीर वहां की सरकार इसमें बिल्कुल कोई कार्य-वाही नहीं कर रही है बल्कि दर्शक बनकर खड़ी है। उन्होने कहा कि कोई शिव प्रसाद राव है, कोई शिवा रेड्डी है, कोई पुष्पारेड्डी हैं, शायद वहा के मंत्री हैं। इन्होने बहुत सा कारपोरेशन में ग्रौर यूनि-वसिटी की एटोनोमी में बड़ा भारी भयंकर माल-प्रैक्टेसेज की हैं। कारपो-रेशन इलेक्शन में सरकार ने सत्ता

[श्री बटा सिह

दरुपयोग किया है । अपने राजनीतिक विरोधियो पर जबर्दस्ती हमले करवाये है। सरकार में जन्म को खले ग्राम बेचा गया है और मझे बड़े दुख के साथ कहन पड़ रहा है कि सी ०पो ० ग्राई० ने कि श्री रामाराव के जवाई श्री चन्द्र बाब एक सट्टीम सूपर डिक्टेटर बन कर प्रदेश को चला रहे है।

महोदया, ग्राध्य प्रदेश की सरकार ने लोकायुक्त नियुक्त किया है। वह इन की सरकार के द्वारा नियुक्त है। वह कह दोंगे कि वह भी काग्रंस (ग्राई) द्वारा है। उपनेद जो के एक मित्र जाना रेडडी जो शायद वहां मंत्री है उसने बहुत करप्शन की है ग्रीर मुख्य मती ने उनको केबीनेट में लिया है। इप पर उपनेद्र बाबू को दुख है...

SHRI PARVATHANENI UPFNDRA: On a point of order, Madam. (Interrup-

THE DEPUTY CHAIRMAN: Order please.

SHRI PARVATHANENI UPENDRA: The question is that we are discussing the Home Minister's utterance. (Interruptions) Let me complete

SHRI P. CHIDAMBARAM: That is an old story.

SHRI PARVATHANENI UPENDRA: Hear me, please. If the same expressions were given by any other party, in support of his contention he can quote them. I havt no objection to that. Whatever has been quoted in the newspaper and whatever I have referred to, if any other party has said the same, he is perfectly within his right to say, "I am not alone, somebody else has also said it", but you cannot bring in new things and new newspaper reports which somebody else has said... No, no, in that case, whatever has been said against Mr. Rajiv Gandhi and Government, I could have quoted in my Special Mention. Would allowed it? You give a ruling on this.

SHRI V. GOPALSAMY: Madam. issue before this House which we

discussing is the reported speech of Mr. Buta Singh against the Andhra Pradesh Government and Mr. N. T. Rama Rao, the Chief Minsiter, and the point we have made is that the Home Minister should not have made any scathing attack against the Governmnt, whether it is true or not. Now the Home Minister should not quote the speeches and other things made some people or by some political parties agianst the Chief Minister. He should not quote speeches against the Chief Minsiter. He cannot quote speeches made by other against the Chief Minister of Andhra Pradesh. This ocasion should not be used once again to do what he did there Guntur. He should not be allowed to do it here.

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THE DEPUTY CHAIRMAN: There is no point of order.

श्री चतुरानन मिश्र : मंत्री महोदय ने जो हमारी पार्टी के बारे में कहा है, जो 60 चार्जेज लगाने की बात कही है हमने कभी नहीं कहा.. (व्यवधान)

श्री मुख्तियार सिंह: मुलिक (हरि-मरा प्वाइंट ग्राफ ग्रार्डर है...

उपसभापति : इनके बाद ग्रापको भी समय दूगी।

श्री चतुरानन मिश्रः हमारा यह कहना है कि जो 60 चार्जेज की वात इन्होंने हमारी पार्टी के वारे में कही है उसको हममें डिन िनही किया। मंत्री महोदय व उन को कोट किया है। (व वधान) ग्रपनी जगह पर हम उनको लगा रहे है। हमने उनकी लिख कर दिया है... (व वधान)

श्री बुटा सिंह: नेरा काम हो गया। इन्होंने यह बात मान ली है . . . (ब्यवधान)

श्री चतुरानन मिश्र : मैं यह कहना चाहूं गा कि क्या गृह मंत्री जी कह रहे है हमार तेलुगु देशम के लोगो से फितुम पर भी अर्जि है ग्रार हम पर भी चार्ज हैं... (व्यवधान)

THE DEPUTY CHAIRMAN: No point of order.

[8 DEC. 1987]

Shm Buta Singh 334 against Chief Minister of Andhra Pradesh

डा॰ रत्नाकर पाण्डेय (उत्तर प्रदेश):
महोदया, मेरा पाइन्ट श्राफ श्रार्डर है।
मै मत्री जी ने श्रभी एक कहानी सुनाई
उसी संदर्भ में एक कविता सुनाना
चाहता हूं—

जाल फेका था समुन्दर में फंसा लेगे जहाज फंस गये खुद ही तो साहिल पे उछलते क्यो है शोर हंगामे मे वह श्रस्ल छिपाने के लिए, श्राग जब पी लिये तो पानी मे जलते क्यों है? बात कुछ सुनते नहीं चोट पर चिल्लाते है,

ये हसी लोग मोहब्बत में मचलते क्यो है ? इन अन्धेरों से कोई पूछे तो सूरज का मिजाज, डर रहे है तो उजाले में निकलते क्यो है ? जुर्म माबित है मगर जिद पे ग्रंडे है, लेकिन फैसला हो गया तो ग्रांखो को मलते क्यों हैं ?

यह कविता हमारे मित्र श्री बेकल 'उत्साही' जी ने लिखी है ।

SHRI PARVATHANENI UPENDRA: Is it a tamasha? Why are you allowing such things,?

श्री मृ खतयार सिंह मिलक : महोदया, मेरा प इन्ट आफ आईर है। मेरा कहना यह है कि कम्प्लेनेन्ट को इज्जत हल्की का दावा करने मे पहले, डिफेमेशन सूट से पहले यह पता होना चाहिए कि तेरी सात पृश्तो की हिस्टी मीट खोली जाएगी।

THE DEPUTY CHAIRMAN: No point of order. Please sit down.

श्री बृद्ध मिह: महोदया, मै यह ग्रर्ज कर रहा था कि जो भाव थे इस निबन्ध में, जो लिखे गये है, जिन पर कौमा लगा-लगा कर मेरी पाडी की ग्रोर इशारा किया गया है, वही भाव के बना रहा हं। मैंने ग्रभी तक जो कृष्ठ बनाया है वह मैंने मेरे मिल जो मेरे दाये वाये बैठे हुए हैं, जो भाव उन्होंने व्यक्त किये है उन्हों को व्यक्त कर रहा हं। मैं उनको व्यक्त करने से क्यों वंचित रहं, यह मेरा ग्रधिकार है (व्यवधान)।

श्री लाल व्हास्या द्वाणी : महोदया, मेरा एक निवेदन है ।

उपसभापति : क्या ग्रापका पाइन्ट ग्राफ ग्रार्डर है ?

श्री लालकृष्ण भ्राडवार्गीः मेरा पाइन्ट म्राफ म्रार्डर नही है। मै एक निवेदन करना चाहता हूं। मैं यह कहना चाहता ह कि मेरे भाषण का उल्लेख करके श्रौर बी जे० पी॰ की चार्जशीट का वर्णन करके यह स्राभास देने की कोशिश की गई है कि मानो मैं भी यही बात कह रहा हूं जो गृह मंत्री के नाम में छपी है। उन्होंने इस प्रकार से बातें कही है। मैंने शुरू में कहा था कि ग्रान्ध्र सरकार का मैं आलोचक रहा हूं। मैने स्वयं अपने भाषण मे कहा है कि मैं उनका स्रालोचक रहा हूं। इसके बावजूद भी ग्राप इस बात पर है कि कोई कांग्रेम का नेता यह बात कहता तो हम उसको इगनोर देते, लेकिन अगर देश का गृह मत्नी यह बात कहता है तो दुःख होता है (व्यवधान)

THE DEPUTY CHAIRMAN: Please, You cannot now reopen these things.

श्री बटा मिह: महोदया, सच को सच कहने में किसी को तकलीफ होती है तो इसमे क्या किया जा सकता है। क्या सच कहने का भी मुझे ग्रधिकार नहीं है ? मे नेरेन्डम दिया गया है, सभी को पता है। मै तो यह कह रहा हू। कि मेरे भाषण के जो भाव थे, जो 12-13 पब्लिक मीटिंग्स मैंने कहा है, उससे मैं भागता नहीं हूं। मैंने उन को व्यक्त किया है। मैंने पूरी म्रादरभरी भाषा में वहां पर कहा स्रौर यदि किसी बात के लिए थोडा-बहुत में जाना हूं तो मैंने भ्राज तक श्रेपशब्द नही मैने ग्रपने व्यवहार ये ग्रपशब्दों का प्रयोग नही किया है। छ: मुख्य मंत्री हमारे विरोधी पार्टियों के हैं। वे श्रासाम से लेकर जम्मू-काश्मीर तक है। आज तक

[श्री बटा सिह]

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किसी मुख्य मन्नी ने यह नही कहा कि मैने प्रपशब्दों का प्रयोग किया। यह तो हो सकता है कि कह दे कि मिलते नहीं है, बात नहीं की है, लेकिन स्राज तक किसी ने यह नहीं कहा कि मैने किसी का अपमान किया हा। बिल्क मै तो खद एक छोटे घराने ने पैदा हुन्ना ह । ये तो महाजन लोग है। मैन किसी के प्रति ग्रपशब्द नहीं कहा ग्रौर फिर वह भी रामाराव जी के बारे में .. . वाप रे वाप जो सन्यासी है। हमारे यहा जो हमारा सम्प्रदाय माना गया है वह संतो, महापुरुषो का सेवादार माना गया है। उन महान ऋषियों के बारे में मैं कैसे कुछ कह सकता हं ? मुझे कबीर जी का एक दोहा याद ग्रा गर्या ---

> सबसे भला गहस्य, नहीं कर वैराग. वैरागी होय बन्धन बढ़े, ताते बढ़े प्रभाग ।

श्राज वैरागी होकर भी बंधनों मे फंसे हुए रामाराव जी बड़े स्रभागी है। वे कहते है कि मेरे पास कोई सम्पत्ति ही नहीं है, मेरे पास पैसा कोई नहीं है। मैंने सारा दे दिया । गरीबो को नही दिया, फकीरों को नहीं दिया, ग्रपने सारे परिवार को दे दिया। क्या दिया है ? सैंकडो एकड जमीन . . . (व्यवधान)

SHRI V. GOPALSAMY: Madam, the Home Minister should not criticise. (Interruptions)

SHRI PARVAHANENI UPENDRA: I am on a point of order. This was not in his remark. Why is he going outside the ambit of the entire discussion? (Interruptions) No. no, you must give your ruling. It is not a question of laughing. We are patiently listening to him If he goes outside the ambit, it will be bad.

THE DEPUTY CHAIRMAN: Upedra, please sit down. (Interruptions)

SHRI PARVAHANENI UPENDRA: This can be done in the Andhia Pradesh Assembly also, rememberr that Mr. Home Minister. Whatever you are telling, please mind your words. Otherwise there will be a return drama in the Andhra Pradesh Assembly. Don't think you have got a

majority here and you can shout us down. There will be a return trouble in the State Assembly I am telling you, please mind your words, Mr. Home Minister. (Interruptions) Madam Deputy Chairman, I will not allow him to expand the ambit of his discussion. Let him deny or justify his remarks. If he has to justify, let him justify or deny them. He started denying as an innocent man and he has started an attack now If he has the guts let him justify all the remarks or he should denv as an innocent man. (Interruptions)

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PROF C LAKSHMANNA. Are you throwing the rules to the winds?

SHRI PARVAHANENI UPENDRA: You should not allow that kind of a thing. (Interruptions) Is he giving a political speech here? Is he Home Minister or a politician here? We will not allow it.

SHRI V. GOPALSAMY: The Home Minister has stooped to so low a level. It is very unfortunate The Home Minister has (Interruptions) You were telling we should remain in good relations and he started speaking like this. Is it the way the Home Minister should speak? He has stooped to such a low level (Interruptions)

PROF. C LAKSHMANNA: I would like to ask for your ruling whether you have. . (Interruptions)

AN HON. MEMBER. Under what rule?

PROF. C. LAKSHMANNA: Under Rule 238. (Interruptions)

श्री बुटा सिंह . यह उनक ाफिडेविट है। स्वयं यह चीज उन्होंने यानी है म नमवर . . . (व्यवधान)

THE DEPUTY CHAIRMAN: Listen now. Please sit down. The whole subject matter of discussion is allegations against the Chief Minister. No....(Interruptions)

SHRI PARVATHANENI UPENDRA: No. It is an allegation against the Home Minister. What is this you are saying? Here you are changing the complexion on the debate. What is this? You cannot change the complexion of the debate. You please be fair.

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It is not the way to conduct the House. You are changing this debate against the Chief Minister. (Interruptions)

THE DEPUTY CHAIRMAN. Listen, you say whatever appeared in the paper... (Interruptions) Please listen. Whatever appeared in the newspaper. on that basis the whole discussion is taking place. And whatever has appeared is about the alleged allegations made by the Home Minister against the Chief Minister of Andhra Pradesh. Now, during that when in his reply if he makes a mention about any allegation and about the Chief Minister, how can you avoid that?

SHRI PARVATHANENI UPENDRA: How can it be? You are swallowing your own remarks On that day you said nothing beyond the reports will go. You set these parameters yourself. You are swallowing your own words.

SHRI V. GOPALSAMY. Whether he has made any such allegations or not, that is the question. Either accept or deny it. (Interruptions)

श्री मोहस्मद खलील-उर-रहमान (ग्रान्ध्र प्रदेश) : जो कुछ पेपर में ग्र या है वह मही है या नही है, वह बोला है या नही बोला है इस पर बोलिये। (व्यवधान)

श्री लाल कृष्ण ग्राडवाणी महोदय', इन्होंने स्वयं कहा रिपोर्ट के 6 हिंसो थे जिन पर श्रापति उठाई गई थी श्रीर उन्होंने वह कि में एक एक का जंब, ब द्या। ग्रन्था होता वे उन्हों को ले कर जवाब देते लेकिन एन० टी० श्रास्० के पूरे ग्राचरण श्रीर उनके बारे में ग्रापको जो शारीप लगाने हैं वहां जा कर के लगाएं मदन में न लगां० यह गलत बात होगी।

SHRI MIRZA IRSHADBAIG (Gujarat): We want to know the facts.

SHRI A. G. KULKARNI. I want guidance from the Chair. Madam, we have discussed this matter enough for the last three days. It was agreed in a private discussion with all our friends that we shall finish matter today. Now I would

Andhra Pradesh only request you to see that this discussion takes place with some decorum and prestige of the Rajya Sabha. I would request Mr. P. Upendra...

SHRI PARVATHANENI UPENDRA: Why you should request me? You request the Minister and the Government of India.

SHRI A. G. KULKARNI: Mr. Upendra has invited all these troubles. Madam, when the camel has got into the tent, the inmates had to come out. Mr. Upendra is unnecessarily disturbed. For heaven's sake be a sportive Member I would request all my friends and Mr. Buta singh also that he should rise to the occasion and give a reply as to what actually happened. We are interested in listening to him. (Interruptions)

SHRI PUTTAPAGA RADHAKRISH-NA: Madam, I am on a point of order.

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman, it is true that, as you have stated, Mr P. Upendra has submitted a special mention on the basis of certain alleged remarks made by the Home Minister. Mr Buta Singh in Guntur...(Interruptions) And while discussing this issue it is true that Members had the liberty to bring in various other issues linking them with the main point as you have given rulings on various occasions during the last three days. If you consult the proceedings you will find also that there are remarks allegedly been made by Mr. Buta Singh. He started with saying that it was hearsay and this was not taken as gospel truth. So we expected, at least I expected that one by one either he will say "no, I have not said it" or "I have said this way and this was not correct reporting" or he would even say "yes, I had stated it and this is the basis on which I had stated it."

AN HON. MEMBER: That is what he is saying. (Interruptions)

SHRI DIPEN GHOSH: Mr Buta Singh, please bear with me for a minute. Madam. may I know whether the Home Minister will be allowed to bring in new allegations? If so, then the question will

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THE DEPUTY CHAIRMAN: No question about that.

SHRI PARVATHANENI UPENDRA: If he brings in new factors, I must be given a chance to reply.

SHRI DIPEN GHOSH: Let Mr. Upendra be given the right to reply.

SHRI V GOPALSAMY: The Home Minister should not be allowed to use this opportunity.

SHRI M. S. GURUPADASWAMY (Karnataka): May I make a submission? My understanding of the whole debate was that the focus is mainly on the speech made by the Home Minister in Guntur. So he began rightly so. He began his speech by denying it. He denied it. He has not made it. So having done that be justified his speech indirectly by referring to others. He is justifying. I am just warning him... (Interruptions). I am just warning you. He is justifying his speech. Let him not do that.

SHRI PARVATHANENI UPENDRA: Madam, if the Home Minister transgresses the limits of the debate on the parameters you have put, then either you give me a right to reply or we will not allow him to speak. (Interruption).

श्री बटा सिंह : महे दया, युझे खेद ...(व्यवधान)..

श्री राम चन्द्र विकल (उत्तर प्रदेश): महोदया, एक मेकेण्ड मुझे भी कहना है, ग्रापने सबको समय दिया है।

उपसभानि महोदया, स्पेशल मेंशन उपेन्द्र जी को दिया गया है विशेष परिस्थितियों वण, स्पेशल मेंशन के ट इम में यह नहीं था। उस पर चर्चा कितने दिन मे हो रही है? सच्चाई तो यह है—उपेन्द्र जी सुन लें, नेता विरोधी दल सुन लें—में गांव से अता हं, विधि विधान का ज्ञान में है। कभी-कभी वडा पहलवान अपने दांव पर कुश्नी हार जाता है। अपने दांव में खुद फंसे हो इसलिए आप शांति से सनें। श्री बूटासिंह . मैं ग्रापसे क निवेदन करूगा . .

ज्यसभाषित : इनका हो जाये फिर मैं ग्रापको समय दुगी।

PROF. C. LAKSHMANNA. Madam Deputy Chairman, I would like the discussion to take place within the parameters of the Order Paper and if either the Home Minister or any Member exceeds that boundary. I mean what has been stated in the Order Paper, then the person who has initiated the discussion should have a right to reply.

THE DEPUTY CHAIRMAN: No.

SHRI PARVATHANENI UPENDRA: Why no? (Interruptions) Madam Deputy Chairman, one day, you give one ruling and the next day, you change it. What is that? Yesterday, you gave one ruling Today, you have changed.

THE DEPUTY CHAIRMAN: No, no, I have not changed. You have changed.

PROF. C. LAKSHMANNA: Let me finish. (Interruptions).

SHRI PARVAŢHANENI UPENDRA: Yes, you have changed.

PROF. C. LAKSHMANNA: What is the Order Paper? The Order Paper says: Further Discussion on the Home Minister's reported statements during the Zila Parishad election campaign in Guntur. Andhra Pradesh raised on the 3rd December, 1987. This is what has been stated in the Order Therefore, the entire frame of discussion should be on the reported statement of But if the Home the Home Minister. Minister thinks that it is his privilege to go beyond what has been stated by him and brings in other material, then the person who has initiated the discussion should have a right to reply.

(Interruptions)

SHRI PUTTAPAGA RADHAKRISH-NA: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: No.

श्री बटा सिंह: यदि यह स्पेशल मेंशन का मेमला। था तो यह पाच मिनट में खत्म हो जाता । पिछले चार दिनों से क्यां-क्या नहीं कहा गया, क्यां-क्या तर्क नहीं दिये गये। मैं तो खाली यह कह रहा हूं कि श्रभी तक जो मैंने कहा वह तो ग्रंथा नहीं है, ग्रभी तहतो जो उनके सहयोगियों ने कहा, उसका योड़ा सा वर्णन किया है। अगर अपके श्री रामाराव जी के वारे में व्यक्तिगत रूप से ग्राप चाहे तो में शब्द भी वापस लेता ह, मगर क्या श्री रामाराव जी इतने कमजोर है?...(व्यवधान)

श्री पर्वतनेनि उपेन्द्र : यू नो वे कितने कमजोर हैं।..(व्यवधान) 📑

श्री बटा सिंह : में ग्रापसे ज्यादा नहीं जानता हूं मगर मुझे माल्म है कि वे मह न व्यक्ति आपकी तरह तिलमिल ते नही हैं.. (व्यवधान) महोदया, ग्राज मेरे दुर्भाग्य से श्रीमती रेणुका यहां नहीं हैं.. **(ब्यवधान)** मुझे मेरे ही रंग के श्री उपेन्द्र जी का मुकाबला करना पंड रहा है। श्री उपेन्द्र जी ने मुझे धमकी दी। मेरे प्यारे भाई है, धमकी दे, कोई हर्जा नहीं। एक वार नहीं जितनी वार मौका मिलेगा ने ग्राध्न प्रदेश ग्राऊगा। जैसे ग्राप का प्यार है, वैसे मेरा भी है। आप खुले हैं जो जी चाहे कर लें। मगर इस तरह की धमिकयों मे सत्य को छिपा नहीं सकते है..(ब्यवधान) ग्रवश्य ग्राऊंगा (डावधान) चूंकि सी पी०आई (एम) के साथी यहां पर बैंटे हुए है श्री दीपेन घोष जी..(ब्यवधान) ने ग्रापके 6 पाइंट्स का जवाब दंगा ग्राडवाणी जी **अ**।पंत्री ऐनराज नहीं होना नाहिए। जब श्री ज्योति वस परसों हैदराबाद गये . . (व्यवधान)

SHRI PARVATHANENI UPENDRA: Madam, again my objection is how it is relevant? You must give a ruling.

THE DEPUTY CHAIRMAN: I am giving a ruling. Listen now.

SHRI PARVATHANENI UPENDRA: Is it a part of this debate? How is it relevant now? You must give a ruling.

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THE DEPUTY CHAIRMAN: Listen now. I am giving my ruling. While making your point, you also made some points, (Interruptions), If it was so straight . . (Interruptions) Every now and then you say 'let the Home Minister say against it and everything will over'... (Interruptions) Therefore, listen. (Interruptions) He is making his point. Why are you not allowing him? (Interruptions).

SHRI PARVATHANENI UPENDRA: I did not refer to Mr. Jyoti Basu.

THE DEPUTY CHAIRMAN: also made a lot of references in your speech.

SHRI PARVATHANENI UPENDRA: No. Did I refer to Reagan and Margaret Thatcher? (Interruptions) What are you talking?

THE DEPUTY CHAIRMAN: You make certain references. (Interruptions)

SHRI PARVATHANENI UPENDRA: Please do not misquote. You are par-

THE DEPUTY CHAIRMAN:

SHRI PARVATHANENI UPENDRA: Yes, of course. (Interruptions).

THE DEPUTY CHAIRMAN: This is wrong. What you are saying is completely wrong. (Interruptions) Let him make his point. He is making his point. (Interruptions)

SHRI V. GOPALSAMY: The mudslinging is done at the instance of Mr. Rajiv Gandhi. (Interruptions)

श्री बटा सिंह: में राजीव गांधी जी के बारे में कुछ नहीं कह रहा हूं। आन्ध्र प्रदेश में जो इस वक्त राजनीतिक परि-स्थिति है, उसके बारे में मैं कह रहा हं ग्रीर मुझे पूरा हक है...(व्यवधान)

Shri Buta Singh against Chief Minister of Andhra Pradesh

Home Minister

SHRI PARVATHANENI UPENDRA: Please, tell me how it is relevant. How what you said in Guntur is relevant to what Mr. Jyoti Basu said. (Interruptions) If you want a discussion, we will have it We will give our reply.

श्री बूटा सिंह : यह डिमक्शन नहीं है, यह डिवेट है। ... (व्यवधान) ग्राप कहिए, बड़ी खुशों से कहिए।.... (व्यवधान) महोदया, जब किसी राजनीतिक दल का सियासी वर्कर चुनाव में हिस्सा लने के लिए जाता है ग्रीर विशेषकर के ऐसे प्रदेश में जहां हम विरोधी दल में हैं ग्रीर यह सत्ताधारी दल में है, तो क्या यह हममें उम्मीद करने हैं कि वहां जाकर विष्णुपदी गायेंगे।

SHRI PARVATHANENI UPENDRA: We did not object to Mr. Vengal Rao. We did not object to Mr. Chidambaram's speech. Did we object? (Interruption)

SHRI BUTA SINGH; Take it lightly. आप जरा सुनने की हिम्मत रखें। आपने जो कुछ किया, वह सब के सामन है, देण के सामने है। जब भूतपूर्व र प्टू-पित के सामने वड़ी-बड़ी याचिकायें, बड़े-बड़े मेमोरेंडम लकर जा रहे थे कि प्रधान मंत्री के खिलाफ केस दर्ज करो... (व्यवधान)

SHRI PARVATHANENI UPENDRA: It is a Constitutional right. You can go to the President. What is wrong in going to the President?

श्री बूटा सिंह: क्या यह राईट मुझे नहीं है? मुझे कंस्टीट्य्णनल राईट नहीं दोगे क्या?

SHRI PARVATHANENI UPENDRA: If you want a political discussion, come outside. I am prepared to argue with him. Come on. Do not use this House. (Interruption)

श्री बूटा सिंह: यह तीस दिन.. (व्यवधान) यह कल्याण पतिका है.. (व्यवधान) एक बार नहीं सौ बार... (व्यवधान) SHRI PARVATHANENI UPENDRA: I can read all J. B. Patnaik's history. Will you allow? I have juicy stories. I will read. So many things will come out tomorrow. You cannot prevent. (Interruptions)

Once she has given a ruling that the Chief Minister can be discussed, we will take full advantage of it. Tomorrow you will have so many skeletons from the cupboards of Chief Ministers. We have got hundreds of things (Interruptions)

श्री बूटा सिंह: ग्राधी-ग्राधी रात को जाकर के उस बेचारे की नीद हराम करते रहे, उसको सोने नहीं देते थे ग्रार यह सब, महोदया, ग्राकर कहते थे कि इसी पालियामेट हाऊस में कि ग्राज भी दस्तखत हुए, कल भी दस्तखत हुए, क्या कुछ ग्रापने नहीं किया ?

स्राज एक साधारण राजनीतिक परि-स्थिति के बारे में में कह रहा हूं, जो छण चुका है, जो स्रापके साथि न कहा हुस है, जो सारे ग्रापके ग्रामे ग्रीर पीछे जो बैठे हुए है...(व्यवधान) जो मैंने ग्रभी ग्रपना तरफ स कहना है, वह तो मैंने ग्रभी कही ही नही है।.... (व्यवधान) ग्रभी मुख्य मंत्री जी ने तीन दिन पहले ग्रपने ग्राप को एक बहुत बड़ा प्रमाण-पत्न दिया कि मैं दुनिया का सब में बड़ा लेपिटस्ट हूं।... (व्यवधान)

SHRI PARVATHANENI UPENDRA: How does it come into this? Will you allow this kind of a thing?

श्री बूटा सिह: ग्ररे, सारे ग्रखबारों 🌤 म छप। है।

उपसभापति : यह दात श्रापने कही थीतो श्राप कह दीजिए।

श्री बटा सिं: देश ृके प्रस में छपा है। SHRI PARVATHANENI UPENDRA: Rajiv Gandhi has given a certificate to himself that he is an honest man, that he has not taken any bribe. Shamlessly he has taken a certificate from Bofors.

श्री बूटा सिंह: मैं समझता हूं कि वह शायद ज्योति बसु की याता के ऊपर दिया गया। वह हैदराबाद में गए थे। इसलिए उन्होंने कहा है कि मैं तो लैपिटस्ट मानता नहीं।

SHRI V. GOPALSAMY: Mr. Home Minister, you should not throw more garbage on a State Government using this opportunity.

श्री बूटा सिंह: मैं कोई उनके बारे में अपमानजनक शब्द नहीं कह रहा हूं।

SHRI P. CHIDAMBARAM: He is quoting Jyoti Basu. (Interruption) Yesterday you quoted; the day before yesterday I quoted ...

SHRI DIPJEN GHOSH: Sometimes, we know, the devil quotes scriptures. I welcome you quoting Jyoti Basu and defending yourself. The devil quoting scriptures ...

SHRI P. CHIDAMBARAM: Thank you.

श्री बटा सिंह श्रापने तो वडा अस्तानी मे...(व्यवधान) श्राप तो महान कताकार हैं, श्रापने तो बड़ी श्रामानी से ब्रश इस्तेमाल किया, यहां करण्शन का नाम श्राया, सब कुछ श्राया, श्राप श्राराम से पीछे हट गए।

SHRI DIPEN GHOSH: There are stinking skeletons in your cupboards.

श्रोः बूरा तिह: ग्रापका तो जवाब ही नहीं। महोदया, यह जो बहुत ग्रपने ग्रापको प्रगतिशाल कहते हैं, वहां के सरक र ें बारे में यह लिखा है:

"Land Ceiling Act has been in use more for its violation than implementation" ...

SHRI PARVATHANENI UPENDRA: What is this happening? Will you al-

low this? Mr. Home Minister, you speak about what you had said there, you justify what you had said.

SHRI M. S. GURUPADASWAMY: The Home Minister is discussing about the entire State. That is wrong, objectionable. You cannot discuss the State Governments here. What are you doing?

SHRI PARVATHANENI UPENDRA: Madam, you guide him. Do you allow him like his?

श्री भ्रटल बिहारी वाजपेयी (मध्य प्रदेश): महोदया यह क्या हो रहा है, हम क्या चर्चा कर रहे है?

उपसभापित : श्राप जरा, ठीक .. प्लीज ज्यादा प्रोवोकेशन हो जाए ऐसा कुछ मत कहिए ।

SHRI MURASOLI MARAN: How can they discuss the State Governments here? You should give your ruling.

SHRI LAL K. ADVANI: What has the Land Ceiling Act to do with the Guntur speech?

SHRI DIPEN GHOSH: Let us discuss how the Land Ceiling Act is being implemented in U.P. in Madhya Pradesh.

SHRI V GOPALSAMY: Jungle law prevails in Bihar.

श्री बटा सिंह : महोदया, ये ऐसे विषय थे जिनके ऊपर मैंने कहा है और जिनकी रिपोर्टिग एक निवन्ध मे मरोड कर मेरे नाम पर कही म्रभी तो ग्रौर विषय थे ग्रब मै क्या कहूं जिनके बारे में चर्चा ही नहीं। अगर मैं वहां इलैक्शन मे जाकर व्यवस्था की बात नही करना, किमानो की बात नही करता मजदुरों की बात नहीं करता, भूमि सुधार के जो वहा कानून है उनकी वात नही करता तो मैं ममझता हूं कि मेरे कहने के लिए कुछ भी नहीं था।.. (व्यवधान) यह जो छ: बाते श्री ग्राडवाणी जी ने कही उनके बारे मे यह जो गया बंदोबस्त करके निबन्ध छपवाया बाटा गया ग्रौर सदन में उठवाया ग्रौर चार रोज से लगातार

[श्रीबटा मिह]

दुनिया भर की गालिया गुरूपदस्वामी जी दें सकते थे, इनकी पार्टी के बारे में तो मै कुछ कह भी नही सकता, प्रकबर इलाहोबादी का एक शेर याद म्राता है, कहो तो सुना देता ह ।...(व्यवधान)

SHRI PUTTAPAGA RADHAKRISH-NA. This is another irrelevant thing. He wants to sidetrack the issue.

THE DEPUTY CHAIRMAN: It is the cardinal principle of democracy that you have to be tolerant to the views of others.

सब्र कीजिए। श्रापने भी बहुत सी बाते कही, वह भी कह रहे है, इतना तो चलता ही है। ब्राप क्यों सेसेटिव हो रहे हैं? बैठ जाइये।

श्री बूटा सिंह . उपेन्द्र बाव, कभी कोई शेर भी मून लिया करो।

SHRI PARVATHANENI UPENDRA: A few jokes are allowed, but you cannot enlarge on them.

श्री बटा सिंह यह जनता पार्टी के बारे में कह रहे है क्योंकि यह कुछ ऐसी महान विभृतियों के लिए हैं... (व्यवधान)

SHRI M. S **GURUPADASWAMY:** How is it relevant here?

SHRI P. CHIDAMBARAM. Whatever he says is irrelevant and whatever you people say is all relevant? What this?

श्री बूटा सिंह : ग्ररे, उन्होंने मुझे इनडिसेंट कहा, उन्होंने मुझे ग्रनकल्चर्ड कहा, अनएजुकेटेड कहा, मैं उनको यह तो याद दिला द कि मुझे कुछ शेर स्राता है (व्यवधान). .

GURUPADASWAMY: SHRI M. S. On a point of order. I did not him ... (Internuptions) ... Just minute ... (Interruptions) ... Just minute. I said, if the name of Mr.

Buta Singh is removed from the body of the speech, what impression this speech would create on one's mind.

Andhra Pradesh

श्री बूटा सिंह: मुझे मालूम है, मैं इतना चालीक नहीं हूं। मै तो सीधा-सादा व्यक्ति हुं।

SHRI M. S. GURUPADASWAMY: What impression will it have on mind? This is what I said . . (Inter-The record is there ... ruptions)... (Interruptions) ... The record is there and it will show what I said. I said, if the name is removed, nobody would call this speech as a speech delivered by a cultured person ... (Interruptions).

SHRI P. CHIDAMBARAM: It is an ingenious way of saying. We are simple people and we do not have your ingenuity.

श्री बृटा सिंह: मुझे एतराज कोई नही, जो ब्रापके पास गुण होगा वहीं तो देगे ग्राप मझे। इसलिए ग्रापके पास जो था, वह स्रापने दिया, मैं उसे नही लेता, वापस चला जायगा आपके पास । तो श्रकवर इलाहाबादी ने कुछ ऐसी ही महान विभितियों के बारे में कहा था, जो हरेक के स्वर लड़ा देते है, जिनकी अपनी कोई भाषा नही होती । यह इनकी पार्टी के नेता ऐसे ही हैं। अगर एक-एक का नाम लुंगा तो मेरे लिए विपदा खड़ी हो जाएगी। ग्राखिर किस-किस का नाम लु। हरेक प्रांत में इनके नेता का स्वर प्रलग होता है ग्रौर केन्द्र के नेताग्रों का ऋलग स्वर होता है। ग्रकबर इलाहाबादी ने ऐसे ही लोगों के लिए कहा है --

मेरा तरीके मजहब क्या पूछती है मुन्नी शिया के माथ शिया, सूत्री के साथ सूत्री । . . (व्यवधान) . . .

श्री मोहम्मद खलील--उर-रहमान : यह स्रापके लिए कहा गया है। स्रकबर इलाहाबादी ने ठीक ग्रापके लिए कहा है।

SHRI M. S. GURUPADASWAMY: It applies more to you than to anybody else.

Shri Buta Singh against Chief Minister of Andhra Pradesh

श्रीबटासिह: इसका मतलब है कि जैसी परिस्थिति देखी, वैसी बात कर ली भ्रौर प्रत्येक राज्य मे प्रत्येक प्रदेश मे ऐसा ही हो रहा है, चाहे राजस्थान को देख लें, चाहे उत्तर प्रदेश को देख ले, चाहे पंजाब को देख ले, ऐसा ही हो रहा है। इसलिए मैं ग्रापकी गालियों का तनिक भर भी गुस्सा नहीं करता हूं क्योंकि म्रापने जो कल्चर की बात की, तो भ्रापको कल्चर ही यह है, मै क्या कर मकता हूं। ... (व्यवधान)

SHRI M. S GURUPADASWAMY: May I tell my friend that we have to learn opportunism from them only?

श्री बूटा सिंह: चुकि ग्रापने ग्रपने भाषण में कोई खास बात तो कही नही, सिवा मेरे ऊपर ही फूल बरसाते रहे। इसलिए ग्रापके भाषण की बात मैंसन करना मै ठीक नही समझता हूं। यह जो भाव व्यक्त किए है, छह मुद्दे जो ग्राडवाणी जी ने कहे है, जिसको लेकर इस निवंध को कोट किया है, यह इन्ही का पेपर है। उसका ग्राज का ही एडी-टोरियल देख लीजिए, उसने तेलुगु देशम की डिफीट र मरसिया लिखा है। श्रगर वह इनका नहीं है पेपर, तो ग्राज के एडीटोरियल में तेलुगु देशम की डिफीट के ऊपर जो मरसिया लिखा है, उसे देखे . . (व्यवधान) . .

एक माननीय सदस्य: जरा पढ दीजिए श्रौर यह मरिसया क्या होता है . . .

श्रीबुटा सिंह: मेरे पाम ज्यादा समय नहीं हैं। मरसिया होता है--विछोह ...

SHRI PARVATHANENI UPENDRA: What you are telling is that it is from our paper. It is not our paper ... (Interruptions)

SHRI BUTA SINGH: That shows how deeply he is involved in the Telugu Desam politics

डा० रत्नाकर पाण्डेय : मंत्री जी, म्राप जिज्ञामा पैदा कर देते है, पूरी बात नहीं करते।

श्री बूटा सिंह : मेडम, इन्होने मेरे नाम से जो पिछले चार दिन से कहा. उनके भाव मै याद कर सकता हू, लेकिन शब्द याद करना कठिन है इन दस-बारह स्पीच मे पूरे लक्ज याद करना, मेरे मे तो शक्ति नही है। स्राडवाणी जी कर सकते होगे, बडे है। मगर मुझे लगता है कि मैने यह जरूर कहाथा कि नागलैड के जब इलेक्शन में गए तो उन्होने किन लोगो की कैसी शक्तियो का समर्थन किया, जो विभाजन की तरफ बढ़ने वाली शक्तिया है। म्रब उपेन्द्र जी ने ... (व्यवधान)

don't you ban that? If you are convinced that that party is an anti-national party, why did you allow them to contest the elections? ... (Interruptions) What action did you take? ... (Interruptions) ... What action are you taking? Is it not recognised by the Election Commission? .. (Interruptions) ... Have you banned it? Is it a banned party? Then, what action are you taking?

SHRI PARVATHANENI UPENDRA:

PROF. C. LAKSHMANNA: You are the Home Minister. If it is anti-national what action have you taken? ... (Interruptions) ...

SHRI PARVATHANENI UPENDRA: You are the Home Minister. What action are you taking?

श्री बटा सिंह : इससे यह प्रश्न पैदा नहीं होता। ग्राप ग्रलग से करेंगे तो इसके बारे में भी मैं जवाब द्गा। ग्राप ग्रलग से करेंगे तो इसके बारे में भी मैं जवाब दंगा। फिर खर्चे की बात ग्राई। खर्चा तो उपेन्द्र जी खुद मानते हैं कि हमने तो लग्खो रुपए के इ**श्तहार** श्रीर पोस्टर वर्गरा दिए है।

SHRI PARVATHANENI UPENDRA: I did not say that,

श्री बटा सिंह : ग्रापने यह तो कहा कि मैने इक्तहार पम्फलट स्त्रीर नैनीफस्टो छ।पकर दिए है

PROF. C. LAKSHMANNA: We stand by that. Of course, yes. (Interruptions)

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उपसभापति: यह क्या ग्राप एक-एक बात के लिए उठ रहे है। यह ठीक नहीं है। ऐसे तो यह कभी पूरा नहीं होगा।

SHRI BUTA SINGH: "In Haryana also he advocates separatism and casteist feelings."

उसी संदर्भ में यह कहा कि हरियाणा, आसाम और नागालैंड इलेक्शस में गए और वहा पेरेकियल फोर्सेस, जो लोग देश को विभाजन की तरफ बढा रहे है उनका साथ दिया। तीसरी बात रुपए की हो गयी। वह कहते है कि हमने सिर्फ पब्लिसिटी मटेरियल दिया था। उस सम्बध में मेरे बारे में बढा चढाकर लिखा गया है।"

"why this felow goes to Nagaland..."
Then "he has stolen crores of rupees from income-tax. He has acquired crores of rupees worth property."

यह सब चीजे जो मेरे नाम पर मढ़कर लिखी गयी है। जो मुझे याद पड रहा है, मैने इस तरह से भाव व्यक्त किए थे -- (Interruptions) "I am not saying this, The Andhra Pradesh High Court has said all this."

SHRI ATAL BEHARI VAJPAYEE: Not by the court.

SHRI PARVATHANENI UPFNDRA: By the petitioner, (Interruptions)

SHRI BUTA SINGH: Then, "He, as the Home Minister, had come down to personally monitor the Guntur election... Anybody who tampers with the election process will not be let off. The Central Government will take strict action."

यह जो ग्रापने इसमें लिखा हुग्रा है कि मैंने मीटिंग काल की--हैदराबाद में मीटिंग काल की गंट्र में मीटिंग काल की। यह निराधार है। मुझे मिलने के लिए जिले के कुछ ग्राफिसर ग्राए। वह खद ग्राए।

Regarding the Guntur election, "I have come to personally watch the situation. No official or policeman will be allowed to play with the election process." (Interruptions)

Shri Buta Singh
against Chief Minister of
Andhra Pradesh

SHRI PARVATHANENI UPENDRA: You are a Central Minister. Even though you misbehave, we always observe courtesy. We call you for lunches and dinners. And our officers call on you. (Interruptions)

श्री बूटा सिंह: यह फिर ग्राप ए सी बात कर रहे हैं। तो मैने उनसे यही कहा कि ग्रापसे हम उम्मीद करते हैं कि कोई भी पार्टी हो ग्राप निष्पक्ष चुनाव कराने में महायता की जिए।

इससे म्रागे म्रापने छठा पाइंट कहा
...(ड्रब्ध:न).... मैं तो पार्टी बनकर
गया था। मैंने यही कहा कि म्राप मेरे
से भी प्रभावित मत होइए। इस प्रभाव
में भी नहीं म्राइए कि मैं होम मिनिस्टर
हू। म्रापका फर्ज यह है कि चाहे वह
यहां की राज्य सरकार हो, चाहे केन्द्र
सरकार हो म्राप निष्पक्ष चुनाव करवाइए।

Then. "He reminded that the rules governing the conduct of elections did not come under the purview of the State Government but was under the Centre and warned that the Centre would be forced to intervene to ensure free and fair election if any foul play was noticed." (Interruptions)

जो मेरे भाव थे। मैंने कहा कि --

It is my duty to caution the State Government (Interruptions) why not? When I have received serious complaints, when on a day prior to our going there a bomb was hurled at the public meeting of Shri Vengal Rao my distinguished colleague and former Chief Minister of Andhra Pradesh ... (Interruptions)

PROF. C LAKSHMANNA: Did you forward it to the State Home Minister? (Interruptions)

SHRI PARVATHANENI UPENDRA' I appeal to the Home Minister that up to now what you have said is enough, Stop here. It will be nice. (Interruptions)

श्री बूटा सिंह: महोदया मैं श्रापके श्रादेश से चल रहा हं। उपेन्द्र जी के श्रादेश में नहीं चलूंगा।

... (व्यवधान)...

बोच-बोच में उवसमापति : ग्रत्य कितनी बहर बोर्नेगे।

क्षो बुटा सिंह: उनेन्द्र जो के वक्तव्य का परिणाम है कि पिछले चार दिनो में बदन किन उत्रज्ञा में फंसा कर रखा गया है। यदि प्राप मेरे से बात स्थि होते स्रोर मझे मौक दिया गया होता तो मै उन बातों का स्वब्टीकरण कर दिये होता। एक साधारण चुनाव के अभियान में ऋिसी एक दन के वर्कर का जाना स्रोर उसके लिगे माननीय सदस्यों ने इतनो इनने) बाते कही, धमकियां, दी, मैं ऋहा चाहा हूं कि चुनाव हर राज्य में होते है, चाहे वहा राज किसी दलका हो, किसो पर्त्यी का हो, वहा सत्ताधारी दल कोई भी हो, लेकिन लोगो का विश्वास लो हतन्न में तभी होगा यदि चुनाव बिना भय के होंगे। दीपेन बाबू मेरी ब.त पर मुस्करा रहे है लेकिन मेरो बात का मथ नहीं दे रहे हैं ...

SHRI DIPEN GHOSH: We had experience of what you did during 1972.

श्रीबृटा सिंहः तो मेरे पास जो शिह यतें ग्रापी उन को, सरी की सारी को मैंने स्टेट गवर्नमेंट को फार्वर्ड किया गांव का नाम देशर चुनाव में मतदान मे एक दिन पहने। जिन जिन से शिकायते **ग्रायी वह सब मैंने स्टेट ग**वर्नमेंट को भेजदो। इपलिये मैंने ग्रपनी पोजीशन का कोई दुरुपयोग नहीं किया।

श्री ग्रटल बिहारी वाजपेयी : ग्रापने बहुत समझदारी की।

श्री बुटा सिंह: ग्रीर न वहाते लुगुदेशम के बारे में कुछ कहा। मैन उनके प्रोग्राम के बारे में उनकी पार्टी की नीतियो के बारे में कहा। वह हा ऋटिताइज क्र सकते है और वह मैंने किया और रे पाला हु कि लोक्तंत्र के लिये यह बहुत स्वच्छ परम्परा है स्रोर इपको चनते रहनः चाहिए। लोगों की ग्रास्था हमारे लोकतंत्र में तभी होंगी हम लोकतंत्र की कुछ परम्परात्रों में, कुछ संस्थायों में गौरत ल यें। च हे वह देश का राष्ट्रपति हो, प्रधान मंत्री हो,

प्रदेश का मुख्य मत्री हो या राज्यपाल हो, देश के सर्वोच्च न्यायालय का न्या-याधीश हो, हर्इकोटं का न्यायाधीश हो, में तो एक छोटा सा व्यक्ति हूं, यह जो पद है, व्यक्तियों के साथ उनको नही तौलना चाहिए। उनका गौरव तो देश का गौरव है, देश की एकता का, देश की प्रभुसत्ता का ग्रीर उनके साथ उन को रखना चाहिए। ग्राज यह फैशन बन गया है, श्रभी कल ही उपेन्द्र जी ने बहुत श्रजीब किस्म का नारा इस सदन में लगाया । मै उसका जवाब नही देना चाहता, मगर जो कुछ बीज बोया जाना है उसका फल काटना पड़ता है। श्रापने इस प्रकार का विवाद इस सदन मे खड़ा किया भ्रौर दुर्भाग्यवश बडे खेद के साथ दुख के माथ ग्रान्ध्र प्रदेश के मुख्य मंत्री श्री रामाराव जी के बारे में मुझ कूछ ऐसे शब्द कहने पडे जो उनके लिये पहले से ही आये हुए है। मै तो चाहता हू कि वह दिन जल्दी ग्रामे कि उनकी वहां के न्यायालय या जो अत्योग बने वह उन की बरी कर दे ताकि लोगों में वहा के मुख्य मत्नी की छवि बिग**डे** नहीं, लेकिन जब तक वह नहीं होता तब तक ग्राप लोगों को कैसे रोकेंगे।

इन शब्दों के साथ उपेन्द्र जी का मै धन्यवाद तो नही कर सकता क्योंकि यह एक षडयत था। यह निबंध मेरे लिये लिखवा कर जो ध्यान लोगों का वहां की सरकार की तरफ जाना था वह मेरे जैसे गरीब श्रादमी के ऊपर सारा ह्यान दिला कर यह कराया गया श्रीर न जाने कैसे बडे बडे पत्रकार है, उन को न जाने क्या हो गना कि मेरे ऊपर कलम तोड़ दो। मैं 20 ू 25 सल से देश का कार रई। हूं। श्राज तक मैंने ऐसी ग्स्त खी नही की और ग्राज एक।एक हैदरबाद जाकर मै श्रष्ठत हो गया स**बक** लिये। तो मैं ने क्राज देखा है कि यह जो व्यवहार हुमा है पत्रकारों की म्रोर चन्द पत्रकारों को भ्रोर से, सदस्यों की श्रोर से, यह मेरे साथ बेइंोफी हो **गयी** श्रीर मैं उम्मीद करता हूं कि ऐसी बेइंस:फी फिर कभी नहीं होने देग।